

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH AT PUNE  
ORIGINAL APPLICATION NO. 109 OF 2023**

**IN THE MATTER OF:**

PRALHAD TUKARAM GAWANDE AND ANR.

.... APPLICANTS

VERSUS

STATE OF MAHARASHTRA AND ORS.


.... RESPONDENTS

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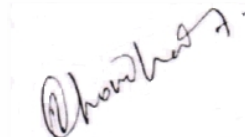
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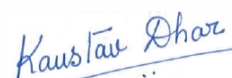
**THROUGH**



**RITWICK DUTTA**



**RAHUL CHOUDHARY**



**KAUSTAV DHAR**

**ADVOCATES**

**COUNSELS FOR THE APPLICANTS**

N-73, LGF, Greater Kailash – 1,  
New Delhi – 110048

Mobile: +91 9312407881

Email: [dclaw160@gmail.com](mailto:dclaw160@gmail.com)

**PLACE: PUNE/DELHI**

**DATE: 01.09.2023**

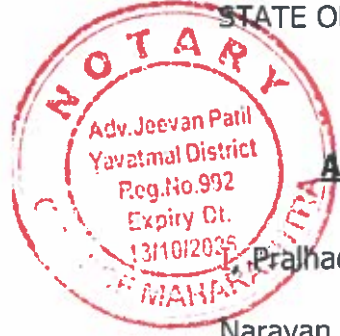
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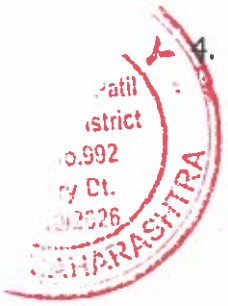
STATE OF MAHARASHTRA AND ORS. .... RESPONDENTS



**ADDITIONAL AFFIDAVIT FILED ON BEHALF OF THE APPLICANTS**

Pralhad Tukarsm Gawande, Applicant No.1, aged about 71 years, S/o Late. Tukaram Narayan Gawande, R/o Umari (Kapeswar), via Sawali Sadoba, TQ Arni, District - Yavatmal, Maharashtra – 445106, do hereby solemnly affirm and declare on oath as under:

1. That the deponent is Applicant No. 1 in the above titled Application and is conversant with the facts and circumstances of the case and competent to swear this Additional Affidavit.
2. That by order dated 28.08.2023 passed by this Hon'ble Tribunal, liberty was granted to the Applicants to bring on record the name of the Contractor who has been assigned or awarded the E-Tender No. 1/2023-2024. That further the Hon'ble Tribunal also pointed out with respect to pendency of the Environmental Clearance application for the project in question in this Application. In this regard also the Applicant is seeking liberty to make submission and clarification through this Additional Affidavit.
3. That the above titled Original Application was being filed under Sections 14 read with Section 20 of the National Green Tribunal Act, 2010 raising the grievance that the E-Tender No. 1 of 2023-2024 issued on 18.04.2023 for the purpose of commencing the construction of the Lower Penganga Irrigation Project at Yavatmal in Maharashtra after the expiry of Environmental Clearance in violation of Environmental Impact Assessment Notification, 2006.



4. The Applicants hereby lists out the additional facts along with additional documents:

- i. That the E-Tender No. 1/2023-2024 was issued on 18.04.2023 and the same was published on internet and was available from 21.04.2023 to 12.05.2023. As per the information available on Table No. 6 titled 'For Conclusion' of '**Evaluation Report for Post Qualification**' for the Lower Penganga Project, there are total 5 (five) bidders who have qualified. Furthermore, when the Applicants visited the web portal of Maharashtra Tenders (<http://mahatenders.gov.in>) and checked the Tender Status for the Lower Penganga Project, it is found that the Financial Evaluation Bids List shows that "**SMS Limited**" has proposed for the lowest price out of the 5 (five) qualified bidders and hence is given **Rank L1**. As per the information available to the Applicants, the project has been allotted to SMS Limited who has proposed the lowest price. However, since no work order and AOC (Award of Contract Information) has been issued hence the Applicants could not locate any specific document regarding such allocation. The Applicants also visited the web-portal of SMS Limited but could not locate any information. The Applicants hereby also place on record the postal address of the Agency for this Hon'ble Tribunal's reference:

**SMS Limited**

Registered and Corporate Office

IT Park, 20 S.T.P.I., Gayatri Nagar, Parsodi Nagpur – 440022

Tel.: +91-712-7125000.

The Applicant is also filing amended Memo of Parties making "SMS Limited" as Respondent No. 5 to the above titled Application.

Copy of the screenshot of the web portal of Maharashtra Tenders taken by the Applicants is annexed herewith as **Annexure A/1.**

Copy of the Tender Summary Report showing that SMS Limited is given Rank L1 is annexed herewith **Annexure A/2.**



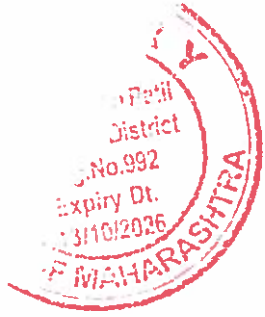
Copy of the Evaluation Report for Post Qualification for the Lower Penganga Project is annexed herewith as **Annexure A/3.**

- ii. The Applicants herein thereafter submit that Lower Penganga Project is an interstate project between Maharashtra and Telangana state. The net annual flows at Lower Penganga dam are assessed as 42.67 TMC (thousand million cubic feet) and to be shared in the ratio of 88:12 between Maharashtra and Andhra Pradesh. The Applicants herein submit that two separate Environmental Clearances are granted by the MoEFCC for the Lower Penganga Project – one for the Maharashtra portion i.e., on 17.05.2007 and the other one for the Andhra Pradesh (now Telangana) portion i.e., on 28.05.2015. The EC dated 28.05.2015 states:

*"2. The above referred proposal was considered by the Expert Appraisal (EAC) Committee for River Valley & Hydroelectric Power Projects (RVP & HEP) at its meeting held on 26-27<sup>th</sup> February, 2015. The comments and observations of EAC of this project may be seen in the minutes of the meeting available on the web-site of this Ministry.*

*3. This project is an interstate irrigation project between Maharashtra and Andhra Pradesh. The net annual flows at Lower Penganga dam are assessed as 42.67 TMC and to be shared in the ratio of 88:12 between Maharashtra and Andhra Pradesh (i.e., Maharashtra-37.55 TMC & Andhra Pradesh-5.12 TMC). This will create an irrigation potential of gross command area (GCA) of 29,757 ha and culturable command area (CCA) of 19,233 ha in Adilabad District of Andhra Pradesh. **The environmental clearance (EC) for Lower Penganga project was accorded on 17.5.2007 for Maharashtra portion. The project proponent (Andhra Pradesh) could not provide Information on environmental issues pertaining to Andhra Pradesh at that time.***

*The project proponent (Andhra Pradesh) made a separate proposal for Lower Penganga for Andhra Pradesh portion. The scoping/TOR clearance for this project was accorded on 28.2.2013 when the Andhra Pradesh was not bifurcated. Now the state is bifurcated into Telangana State and Andhra*



***Pradesh State and the project falls in the bifurcated Telangana State.***

*The net annual flows at Lower Penganga dam are assessed as 42.67 TMC and to be shared in the ratio of 88:12 between Maharashtra and Telangana. This implies that share of Maharashtra is 37.55 TMC & that of Telangana is 5.12 TMC. The Telangana State's share of water is proposed to be utilized for irrigation & drinking water purpose in the backward Tribal area of Adilabad District.*

Thus, it is pertinent to note that the Lower Penganga Irrigation project involves two separate Environmental Clearances i.e., for Maharashtra Portion dated 17.05.2007 and for Telangana Portion dated 28.05.2015. The EC in question in the present case is for the Maharashtra portion dated 17.05.2007. Since the validity of the EC got expired on 16.05.2017, thus the E-Tender No. 1/2023-2024 issued on 18.04.2023 for the purpose of commencement of construction activity is completely illegal as till date no fresh EC has been obtained for the Maharashtra portion and hence the commencement of the construction is to start illegally in complete violation of EIA Notification, 2006.

Copy of the Environmental Clearance dated 28.05.2015 for the Lower Penganga Irrigation (Interstate) Project in Maharashtra and Telangana is annexed herewith as **Annexure A/4.**

- iii. That when the matter was listed on 28.08.2023 for admission, this Hon'ble Tribunal indicated that this project i.e., Lower Penganga Irrigation Project is under the consideration of Environmental Clearance for which the Public Hearing has taken place on 12.10.2018. The Applicant in this regard submits that the project of Lower Penganga which was under consideration is a separate project at Channaka-Korata (Rudha) barrage on Penganga River - Interstate Irrigation Project, Adilabad District of Telangana for which the Public Hearing has taken place on 12.10.2018 and the Environmental Clearance has been granted



on 13.01.2023, whereas the Environmental Clearance which is in question in the present Application is for the construction of Lower Penganga Irrigation Project and is a complete distinct project. It is therefore submitted that even after making best effort, the Applicants could not find any application with respect to Lower Penganga Irrigation Project in district Yavatmal which envisage construction of 35.53 meters earthen dam with central gated masonry spillway at about 2 km upstream of Tassawli village in Yavatmal district across Penganga River pending consideration for Environmental Clearance before MoEF&CC.

Copy of the Form 2, Public Hearing and Environmental Clearance granted for the construction of Barrage on Penganga River at Channaka-Korata (Rudha) are annexed herewith as **Annexure A/5 (Colly)**.

- iv. The Applicant herein submits that the E-Tender No. 1/2023-2024 is illegal and in contravention to the EIA Notification, 2006 and shall be revoked and the project shall not start any construction activity without obtaining fresh Environmental Clearance. It is crucial to note that as on present date, the project has no valid Environmental Clearance and almost 15 years have passed from the time when Environmental Clearance dated 17.05.2007 was granted and the impact assessment was done even prior to that. In between this period lot many changes might have taken place which requires fresh baseline data to be collected and fresh impact assessment of the project is required to be done. The new EIA report is required to be placed before the people of the area for conducting of fresh public hearing. Thus, the Applicant herein submits that the Project Proponent has failed to consider the importance of renewing the EC and conducting a fresh baseline data and holding a fresh public consultation before issuing the said Tender for the purpose of commencing the construction activity. Thus, the EIA Process has to start de novo i.e., from the stage of scoping itself followed by preparation of EIA and public consultation. Thus, the project cannot commence construction without

proper impact assessment and hence, the project proponent is clearly violating the EIA Notification, 2006 for issuing the E-Tender on 2023 in absence of fresh impact assessment study, baseline data and public hearing. Since the project proponent has not applied for fresh EC, hence none of the steps of EIA is followed and hence permitting the construction is complete violation of EIA Notification, 2006.

- v. The above-mentioned facts and documents are filed in compliance to the order dated 28.08.2023 passed by this Hon'ble Tribunal in the above captioned matter and may be necessary for proper adjudication of the matter.

*Sgand*  
DEPONENT

**VERIFICATION**

Verified on this 01 day of September, 2023 at Yavatmal, that the contents of the above-mentioned Additional affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

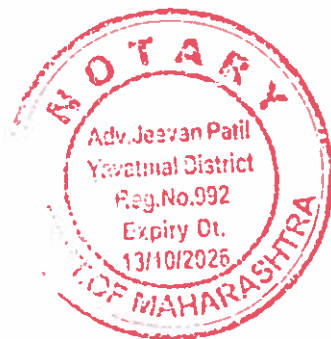
*Sgand*  
DEPONENT

ATTESTED BY ME  
N. R. S No 2567/23


Solemnly affirmed before me by Shri. P.T. Sgand Who is personally known to me has been identified by Shri. Suk Advocate whom I personally know  
Date 01/09/23

**NOTARY**

Shri. Jeevan Patil  
Advocate & Notary Reg. No. 992  
Yavatmal District (M.S.) India





**COPY OF THE SCREENSHOT OF THE WEB PORTAL OF MAHARASHTRA TENDERS**  
**TAKEN BY THE APPLICANTS SHOWING THE STATUS OF TENDER NO 1/2023-**  
**2024 ISSUED FOR LOWER PENGANGA IRRIGATION PROJECT.**



## Tenders Maharashtra

The Maharashtra Govt Tenders Information System

31-Aug-2023
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- Cancelled/Retendered
- Downloads
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- Announcements
- Recognitions
- Site compatibility

### Tender Status Back

[View More Details](#)

The tender status of various stages have been given below

<b>Organization Chain :</b>	CE-Water Resources Dept. Amravati  Yavatmal Irrigation Circle, Yavatmal  EE- Lower Penganga Project Div. Yavatmal
<b>Tender Title :</b>	CONSTRUCTION OF EARTHEN DAM WITH CENTRAL CONCRETE SPILLWAY, STILLING BASIN, NON OVER FLOW SECTION, PIERS, GUIDE WALL, KEY WALL, PRE-CAST PRESTRESSED DECK BRIDGE, IRRIGATION OUTLET, D/S BRIDGE, FABRICATION AND ERRECTION OF RADIAL GATES OF SIZE 18.30M
<b>Tender Ref No :</b>	e-Tender/1/2023-24
<b>Tender ID :</b>	2023_CEWRA_896405_1

The tender status and stage wise summary. Click on 'View' link to view the stage summary. [Click link to view the all stage summary Details](#)

Stages	Status
<b>Process 1</b>	
Technical Bid Opening	✓
Technical Evaluation	✓
<b>Process 2</b>	
Financial Bid Opening	✓
Financial Evaluation	✓
AOC	

Back



<b>Organisation Chain :</b>	CE-Water Resources Dept. Amravati  Yavatmal Irrigation Circle, Yavatmal  EE- Lower Penganga Project Div. Yavatmal
<b>Tender ID :</b>	2023_CEWRA_896405_1
<b>Tender Ref No :</b>	e-Tender/1/2023-24
<b>Tender Title :</b>	CONSTRUCTION OF EARTHEN DAM WITH CENTRAL CONCRETE SPILLWAY, STILLING BASIN, NON OVER FLOW SECTION, PIERS, GUIDE WALL, KEY WALL, PRE-CAST PRESTRESSED DECK BRIDGE, IRRIGATION OUTLET, D/S BRIDGE, FABRICATION AND ERRECTION OF RADIAL GATES OF SIZE 18.30M

**Bids List**

S.No	Bid Number	Bidder Name	Submitted Date	Status	Remarks	Status Updated On
1	4945191	MEGHA ENGINEERING AND INFRASTRUCTURES LIMITED	12-May-2023 03:46 PM	Rejected-Finance	L4	03-Aug-2023 03:44 PM
2	4942029	PES Engineers Private Limited	12-May-2023 05:55 PM	Rejected-Finance	L5	03-Aug-2023 03:44 PM
3	4923923	Rithwik Projects Private Limited	12-May-2023 12:51 PM	Accepted-Finance	L2	03-Aug-2023 03:44 PM
4	4909660	SMS LIMITED	12-May-2023 12:24 PM	Accepted-Finance	L1	03-Aug-2023 03:44 PM
5	4919630	Sri Raja Rajeswari Constructions (India) Pvt Ltd	12-May-2023 11:58 AM	Rejected-Finance	L3	03-Aug-2023 03:44 PM

**Technical Bid Opening Summary**


Type :	<b>Technical</b>
Summary :	<b>Tender Open</b>
Updated By :	<b>Debashish Ghosh</b>
Updated On :	<b>15-May-2023 11:31 AM</b>
Document :	<a href="#">technical_1562255.pdf</a>

**Technical Evaluation Summary Details**

Committee Chairperson/Co-ordinator Name :	<b>EE Lower Penganga Project Div Yavatmal</b>
Committee Chairperson/Co-ordinator Type :	<b>Internal</b>
Committee Members :	<b>Accountant and Others</b>
Updated By :	<b>Suraj Rathod</b>
Updated On :	<b>22-Jun-2023 11:53 AM</b>
Financial Bid Opening Date:	<b>26-Jun-2023 11:00 AM</b>
Document :	<a href="#">techsummary_1562255.pdf</a> (14678.02 KB)

**Finance Bid Opening Summary**


Type :	<b>Finance</b>
--------	----------------

Summary :	<b>Tender Open</b>
Updated By :	<b>Sudhir Lende</b>
Updated On :	<b>26-Jun-2023 11:50 AM</b>
Document :	<a href="#">finance_1562255.pdf</a> 
<b>BOQ Comparative Chart :</b>	<a href="#">BOQ Comparative Chart</a>

### **Financial Evaluation Bid List**

S.No	Bid Number	Bidder Name	Value	Rank
1	4909660	SMS LIMITED	10580420409.376	L1
2	4919630	Sri Raja Rajeswari Constructions (India) Pvt Ltd	11211100319.972	L3
3	4923923	Rithwik Projects Private Limited	10944615850.706	L2
4	4942029	PES Engineers Private Limited	11964165690.528	L5
5	4945191	MEGHA ENGINEERING AND INFRASTRUCTURES LIMITED	11251566480.120	L4

### **Finance Evaluation Summary Details**

Committee Chairperson/Co-ordinator Name :	<b>EE</b>
Committee Chairperson/Co-ordinator Type :	<b>Internal</b>
Committee Members :	<b>Accountant</b>
Updated By :	<b>Paramjeetsingh Juneja</b>
Updated on :	<b>03-Aug-2023 03:44 PM</b>
Document :	<a href="#">finsummary_1562255.pdf (29.32 KB)</a> 

**Tendering Inviting Authority**

 <p>०७२१-२६६२२८२-८३ फॅक्स - २६६२३१५</p>	 <p>सत्यमेव जयते महाराष्ट्र शासन</p> <p><b>मुख्य अभियंता, जलसंपदा विभाग, अमरावती</b> सिंचन सेवा भवन, शिवाजी नगर अमरावती-४४४६०३ ईमेल-- ceamt2009@gmail.com</p>	 <p>स्वातंत्र्याचा अमृत महोत्सव</p>
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ई-मेल व्दारे

जाक्र. २३३६ /निली/ (धा.क्र.१२०४) निम्न पैनगंगा/२०२३  
प्रति,

दि. - -  
20 JUN 2023

अधीक्षक अभियंता,  
यवतमाळ पाटबंधारे प्रकल्प मंडळ,  
यवतमाळ.

विषय :- **मुल्यांकन अहवाल सादर करणेबाबत.**

निम्न पैनगंगा आंतरराज्यीय प्रकल्पासाठी मातीधरणाचे काम व सांडव्याचे उत्सारीत व अनुत्सारीत भाग, प्रस्तंभ, मार्गदर्शक भिंत, गुंतावा भिंत, जलक्षोभनाशक कुंड, पूर्वरचित पूर्वबलीत पूल इत्यादी घटक भागांचे संधानक बांधकाम तसेच १८.३० मी x १६.५० मी आकाराचे वक्रद्वारे निर्मिती व उभारणीचे काम व इतर अनुषंगिक कामे.

(अंदाजित किंमत रु. ९८६,९७,९५,१५८/-)

Tender DI २०२३\_CEWRA\_८९६४०५\_१

- संदर्भ :-
- १) प्रादेशिक कार्यालयाचे पत्र क्र.१३३३/निली/धाक्र.११२०४/निम्न पैनगंगा प्र/२३/दि.१७/०४/२०२३.
  - २) अ.अ., यवतमाळ पाटबंधारे प्रकल्प मंडळ, यवतमाळ पत्र २१०४/निविदा/यपाप्रमं/२०२३, दिनांक ०७/०६/२०२३.

-०००-

संदर्भिय पत्रान्वये सादर केल्यानुसार विषयांकीत कामांची ई-निविदा सुचना क्र. ०१/२०२३-२४ दिनांक २१/०४/२०२३ ते १२/०५/२०२३ या कालावधीत प्रसिध्द करण्यात आली. निविदेचा लिफाफा क्र.१ (Technical Envelop No.१) दिनांक १५/०५/२०२३ उघडण्यात आला.

सादर निविदेमध्ये एकुण ०५ ( पाच ) निविदाकारांनी भाग घेतला आहे. कंत्राटदाराने सादर केलेल्या दस्ताऐवजाची तपासणी उपरोक्त शासन निर्णय तसेच शुध्दीपत्रक क्र.२ परिच्छेद क्र. ३. नुसार आर्थीक बाबींची पडताळणी विभागीय लेखाधिकारी मार्फत करण्यात आलेली आहे. तांत्रिक बाबींची पडताळणी तांत्रिक कार्यासनामार्फत करण्यात आली आहे. मंडळाचे उपरोक्त संदर्भ क्र.३ अन्वये कंत्राटदाराचे पात्र/अपात्र बाबत मुल्यांकन अहवाल अंतीम मान्यतेकरीता खालीलप्रमाणे सादर केलेला आहे.

Sr. No.	Name of Contractor/Firm	Qualified / Disqualified
१.	Rithwik Projects Private Limited	Qualified
२.	MEIL	Qualified
३.	SMS LIMITED	Qualified
४.	SRRCIPL-RMN (JV) (८०:२०)	Qualified
५.	PES-BEKEM (JV) (८०:२०)	Qualified

उपरोक्त सादर मुल्यांकन अहवाल (Evaluation Report) शासन निर्णय व दि.३०/११/२०१८ परिच्छेद क्र. ४.११ मधिल निर्देशास अनुसरुन मुल्यांकन अहवालास (Evaluation Report) या कार्यालयाची मान्यता कळविण्यात येत आहे.

प्रस्तुत प्रकारणी शासन शुध्दीपत्रक दि. १३/०९/२०१९ परिच्छेद क्र. ६ (११.८) मधिल निर्देशानुसार लिफाफा क्र.२ (Financial Bid) उघडण्याबाबतची पुढील कार्यवाही शासन निर्देशानुसार करण्यात यावी.

सहपत्र- मुल्यांकन अहवाल (विवरण)  
५ कंत्राटदाराचे दस्तावेज

( ज. द. टाले )  
मुख्य अभियंता, ३३

जलसंपदा विभाग, अमरावती

प्रत :- कार्यकारी अभियंता, निम्न पैनगंगा प्रकल्प विभाग, यवतमाळ यांना माहितीसाठी व आवश्यक कार्यवाहीसाठी अग्रेषित.

For authorized use only

**VIDARBHA IRRIGATION DEVELOPMENT CORPORATION,  
NAGPUR**

(Government of Maharashtra Undertaking)



**WATER RESOURCES DEPARTMENT, AMRAVATI**

**Yavatmal Irrigation Project Circle, Yavatmal**

**LOWER PENGANGA PROJECT DIVISION, YAVATMAL**

**LOWER PENGANGA PROJECT**

Tq:-Ghatanji Dist:-Yavatmal

**EVALUATION REPORT  
FOR POST QUALIFICATION**

**Name of work:-** Construction of Earthen Dam With Central Concrete Spillway, Stilling Basin, Non Over Flow Section, Piers, Guide Wall, Key wall, Pre-cast Pre-stressed Deck Bridge, Irrigation Outlet, D/S Bridge, Fabrication and Errection of Radial Gates of size 18.30m x 16.50m and allied works for Lower Penganga Interstate Project.

**TENDERED COST: - Rs. 986,97,95,158/-**

## Lower Penganga Project Division, Yavatmal

NAME OF WORK:- Construction of Earthen Dam With Central Concrete Spillway, Stilling Basin, Non Over Flow Section, Piers, Guide Wall, Key wall, Pre-cast Pre-stressed Deck Bridge, Irrigation Outlet, D/S Bridge, Fabrication and Errection of Radial Gates of size 18.30m x 16.50m and allied works for Lower Penganga Interstate Project.

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5	Calculation of Annual Turn Over	
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9	Copy of tender notice - English & Marathi	
10	सहाय्यकसंचालक, मुंबईपत्रक्र. आओसी-२०२२-२३/क्र.५/ ०६९९२दिनांक१७/०३/२०२३चीछायांकितप्रत.	
	Xerox copies of news paper cutting	
	साप्ता.विदर्भमतदार, अमरावती	
	लोकशाहीवार्ता, नागपूर	
	टाईम्स ऑफ इंडिया, नागपूर	
	दै.मातृभूमी, यवतमाळ	
	महासागर, यवतमाळ	

## Lower Penganga Project Division, Yavatmal

### LOWER PENGANGA PROJECT

Tq:-GhatanjiDist:-Yavatmal

Tender Notice No. 01for 2023-24

### REPORT ON EVALUATION OF POST- QUALIFICATION DOCUMENTS

Name of Work :- Construction of Earthen Dam With Central Concrete Spillway, Stilling Basin, Non Over Flow Section, Piers, Guide Wall, Key wall, Pre-cast Pre-stressed Deck Bridge, Irrigation Outlet, D/S Bridge, Fabrication and Errection of Radial Gates of size 18.30m x 16.50m and allied works for Lower Penganga Interstate Project.

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#### STATUS OF THE PROJECT

Lower Penganga Project having all required approval from central and state Governments. Government of Maharashtra has given permission to start the work of project as per proposed approved planning vide letter dated 20/10/2022. It is planned to complete the project in four stages and creating every stage wise irrigation potential.

Lower Penganga Project envisages construction of only 1980m length of Dam areas Penganga river, construction of left Bank Canal of length 93.31 km, Right Bank Canal of length 71.20 km, construction of 5 lift irrigation schemes from submergence and 3 lift irrigation schemes offtaking from canal.

Private Land (770 ha) required for the construction of Earthen Dam, spillway, tail channel and quarry area is already acquired by department. Also Forest Land required for Dam , Canal and Lift (998.10Ha) is acquired by department and get final approval for the diversion of forest land vide letter dated 29/01/2014 by Ministry of Environment and Forest GoI.

The project was administratively approval vide Govt. letter no. 1096/ (168/69/) /ID /Mantralay, Mumbai dated 26/06/1997 for Rs.1402.43 crore. Revised administrative approval was given by VIDC to Lower Penganga Project for Rs.10429.39 crore dated 14/08/2009

#### 1. BRIEF DESCRIPTION OF THE PROJECT:

Lower Penganga Project is an interstate project between Maharashtra and T elangana state. This is a and attractive and economically feasible project which envisages construction of only 1980m length of Dam and creating a large storage of 1045 Mm3.

This project will help in starting the green revolution in the commarid by creating irrigation potential of 2.35 lakh hector by utilising total 1164.30 Mm3 (41.14TMC) water. This project will Also create domestic water supply demand and industrial demand of 79.29 Mm3. This is a major irrigation project providing irrigation facilities to Yavatmal, Nanded and Adilabad district of Telangana state suffering from agrarian distress.

2. **PROCUREMENT SCHEDULE :-**

The Procurement Schedule for year 2023-24 as approved by Executive Director, VIDC, Nagpur vide Letter No.2336/कांता.३(१)/प्रापणसूची (२२-२३) दिनांक २९/०४/२०२३ reference in the procurement schedule of this work is proposed work/Major work Sr.No.1.

3. **TECHNICAL SANCTION ORDER :-**

The estimate of above work is technically sanctioned by Chief Engineer, WRD, Amravati vide Technical Order No. 1) 55/तांशा-2/निम्नपैनगंगाप्रकल्प/2023 Dated 31/03/2023 Amounting to Rs.997,51,76,478/- 2) 56/तांशा-2/निम्नपैनगंगाप्रकल्प/2023 Dated 31/03/2023 Amounting to Rs.227,31,13,802/-

4. **INVITATION OF TENDER DOCUMENTS:**

Online tenders in "B-1" forms for above work are invited as per tender notice No.01 for year 2023-24. Draft Tender documents are approved by the Chief Engineer, Water Resources Department, Amravati vide letter No.१३३३/निली/(धा.क्र. १२०४ /२०२३)/निम्नपैनगंगा/२०२३ दिनांक१७/०४/२०२३ accordingly Tender Notice No. 01 for 2023-24 for the above work was sent for publication through Lower Penganga Project Division, Yavatmal. Vide letter No.९०१/निपैप्रावि/निशा/ई-निविदा सुचना-१/२०२३ Date १८/०४/२०२३ of Tender Notice is published in the following newspapers.

**TABLE-1- NEWS PAPER DETAILS :-**

Sr. No.	Name of News Paper	Date of Publication
1	साप्ता.विदर्भमतदार, अमरावती	21/04/2023
2	लोकशाहीवार्ता, नागपूर	21/04/2023
3	टाईम्स ऑफ इंडिया, नागपूर	21/04/2023
4	दै.मातृभुमी, यवतमाळ	21/04/2023
5	महासागर, यवतमाळ	21/04/2023

Tender Notice was also published on the website Portal : <https://mahatenders.gov.in> vide e-tender I.D.2023\_CEWRA\_896405\_1

5. **RECEIPT & SUBMISSION OF TENDER DOCUMENTS :**

In the press notice of work, it was mentioned that intending bidders should download/Sale/Bid Submission Tender documents from the above Govt. portal during 21/04/2023 To 12/05/2023.

**TABLE NO-2 :-**

Sr. No.	Stages	Start		Expiry	
		Date	Time	Date	Time
1	Tender Publish Date	21/04/2023			
2	Tender document download/Sale	21/04/2023	10.00	12/05/2023	18.00
3	Bid submission	21/04/2023	10.00	12/05/2023	18.00
4	Seek clarification	21/04/2023	10.00	03/05/2023	18.00
5	Period for site visit & Geo-Tagging	24/04/2023		28/04/2023	
6	Bid opening	10/06/2023	11.00	-	-

**SEEK CLARIFICATION :-**

The intending bidders were expected to raise the point W.R.T. seek clarification from 26/04/2023 to 03/05/2023. However, owing to technical problem in the website, the period of Seek Clarification has been kept from 21/04/2023 to 03/05/2023 with sanction of Chief Engineer, WRD, Amravati vide Corrigendum No. 1 Letter No. 1413 Dated 21/04/2023. The contractors/firms who have raised clarification regarding condition are as follows.

Sr.No.	Name of contractor/firms
1	Megha Engineering & Infrastructure Ltd. Hyderabad, Telangana
2	Larsen & Toubro Ltd. L&T Construction Heavy Civil Infrastructure, Chennai Letter No.Dt.26/04/2023
3	BEKEM Infra Projects Private Limited, Hyderabad
4	NCC Limited
5	Larsen & Toubro Ltd. L&T Construction Heavy Civil Infrastructure, Chennai Letter No.Dt.03/05/2023

The reply by Chief Engineer, WRD, Amravati regarding seek clarifications was uploaded on portal dated 08/05/2023 vide Letter No. 1604 dated 08/05/2023.

**GEO-TAGGING :-**

It was binding for intending bidders to inspect the work site, quarry areas and other important site locations before applying. At site locations for Geo-Tagging during 24/04/2023 to 28/04/2023. Bidders had inspected the site and uploaded with Technical Envelopers (T-1)

**TENDER OPENING :-**

The Technical documents (T-1) are opened at the office of the Executive Engineer, Lower Penganga Project Division, Yavatmal on date 15/05/2023 in the presence of the following official members.

**TABLE NO-3 :-****OFFICIAL MEMBERS.**

1	Shri. SurajK.Rathod	:	Executive Engineer, Lower Penganga Project Division, Yavatmal
2	Shri. DebashisGhosh	:	Sr.Divisional Account Officer, Lower Penganga Project Division, Yavatmal
3	Shri. SudhirR. Lende	:	Sub Divisional Engineer, Dehani Lift Irrigation Sub-Division, Dehani.

No bidders or their representatives were present at the time of T-1 opening. It was observed that the following 05 Contractors have uploaded the Post Qualification Documents.

**TABLE NO-4 :-****LIST OF T-1 DOCUMENTS SUBMITTING BIDDERS**

Sr. No.	Name of Contractor
1	Rithwik Projects Private Limited, Hyderabad
2	Megha Engineering & Infrastructure Ltd. Hyderabad, Telangana
3	SMS LIMITED, Nagpur
4	SRRCIPL-RMN (JV) Hyderabad, (80:20)
5	PES-BEKEM (JV) Hyderabad(80:20)

**6. PROCEDURE OF EVALUATION:-**

The Evaluation of the uploaded Technical Envelope (T-1) by the bidders have been carried out in the office of the Executive Engineer, Lower Penganga Project Division, Yavatmal. The procedure adopted for EVALUATION is as follows.

As per the conditions, bidders has to qualify minimum eligibility criteria as mentioned below. (Ref:- Page No. 21 to 24 of Tender document)

**TABLE NO.05 :- Minimum Eligibility Criteria**

Sr.No.	Description		Minimum Eligibility Criteria
I	Maximum Annual Turnover	:-	Maximum financial annual turnover during last five financial years of amount <b>Rs. 74023.00 Lakhs</b>
II	Experience Similar Work	:-	Bidder Should have experience in successfully completing at least one similar type of work (Contract) of at least amounting <b>Rs. 29609.00 Lakhs</b>
III	<b>General Experience</b>	:-	Contractor shall have executed at least following quantity of items as shown below.
	<b>Part-I (For Civil Work)</b>	:-	
	1) Excavation :-	:-	402635 Cum (In any year during last Five years)
	2) Embankment :-	:-	524844 Cum(In any year during last Five years)
	3) Concrete of all grade :-	:-	174485 Cum(In any year during last Five years)
	<b>Part-II (For Mechanical Work)</b>		
	1) Fabrication & Erection of Radial/Vertical Gate and allied works. :-	:-	1032 MT(In any year during last Five years)
IV	Bid Capacity	:-	Bid Capacity shall not be less than <b>Rs. 98698.00 Lakhs.</b>
V	Personnel Capability	:-	The tenderer should deploy suitably qualified personnel for the work
VI	Equipment Capability	:-	The tender should own or should have assured ownership or hire of key item of equipment's enlisted as per the (Ref:- clause 3.7.3 on Page No. 24 to 26

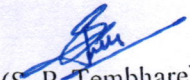
Accordingly, minimum eligibility criteria were applied to every bidder from Table No.05, thorough scrutiny of T-1 documents submitted by above bidder was carried out.

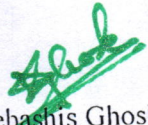
### 7. CONCLUSION:-

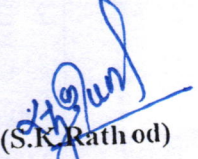
From scrutiny of all documents submitted by bidders, it is found that One bidders are satisfying Post Qualification Criteria, Details of all Five bidders are as follows.

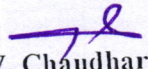
**TABLE NO.06 :- Final Conclusion**

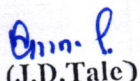
Sr. No.	Name of Bidder / Firm	Recommendation of Executive Engineer	Recommendation of Superintending Engineer	Final Decision of Chief Engineer
1	2	3	4	5
1	Rithwik Projects Private Limited	Recommended for Qualify	Qualify	Qualify
2	MEIL	Recommended for Qualify	Qualify	Qualify
3	SMS LIMITED	Recommended for Qualify	Qualify	Qualify
4	SRRCIPL-RMN (JV) (80:20)	Recommended for Qualify	Qualify	Qualify
5	PES-BEKEM (JV) (80:20)	Recommended for Qualify	Qualify	Qualify

  
(S. P. Tembhare)  
Sub Divisional Engineer  
Lower Penganga Project  
Sub-Division No. 1, Arni

  
(Debashis Ghosh)  
Divisional Account Officer Gr-I  
Lower Penganga Project Division  
Yavatmal

  
(S.K. Rathod)  
Executive Engineer,  
Lower Penganga Project Division  
Yavatmal

  
(S.V. Chaudhari)  
Superintending Engineer  
Yavatmal Irrigation Project Circle  
Yavatmal

  
(J.D. Tale)  
Chief Engineer  
Water Resources Department  
Amravati

CHECK LIST FOR OPENING OF TENDER

Name of Circle :- Yavatmal Irrigation Project Circle, Yavatmal

Name of Division :- Lower Penganga Project division, Yavatmal

Name of work :- Construction of Earthen Dam With Central Concrete Spillway, Stilling Basin, Non Over Flow Section, Piers, Guide Wall, Key wall, Pre-cast Prestressed Deck Bridge, Irrigation Outlet, D/S Bridge, Fabrication and Errection of Radial Gates of size 18.30m x 16.50m and allided works for Lower Penganga Interstate Project.

E-Tender Notice No. 01/2023-24 Amount put to Tender. :- Rs. 986,97,95,158/-

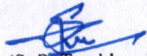
Tender ID No. 2023\_CEWRA\_896405\_1 Tender Period Dt. 21/04/2023 to 12/05/2023


Sr. No.	Particulars	Name of Contractor									
		Rithwik Projects Private Limited	Page No.	MEIL	Page No.	SMS LIMITED	Page No.	SRRCIPL-RMN (JV) (80:20)	Page No.	PES-BEKEM (JV) (80:20)	Page No.
1	2	3	4	5	6	7	8	9	10	11	12
1	Earnest Money (EMD) – Requisite amount of Earnest Money Deposit shall be deposited or transferred through e-payment gateway by the bidder through internet banking facility from his own bank account and submit copy of online receipt. Earnest Money shall not be exempted in any case.	Rs.4,93,49,000/- Ref No. 15622554923923	1	Rs.4,93,49,000/- Ref No. 15622554945191	21-22	Rs.4,93,49,000/- Ref No. 15622554909660	2 To 4	Rs.4,93,49,000/- Ref No. 15622554919630	23	Rs.4,93,49,000/- Ref No. 15622554942029	3 & 4
2	Scanned copy of PAN.	Submitted	45	Submitted	24 Blur Image	Submitted	6	Submitted	24 & 30	Submitted	9 & 19
3	Original valid GST registration certificate CGST/MGST Act GST Tax – GST Deptt	Submitted	51-56	Submitted	26-28	Submitted	8 To 11	Submitted	36-41 54-59	Submitted	10-13 & 20-25
4	Professional Tax Registration and clearance Certificate in form PTR / PTE for the last financial year.	Submitted PTEC Not Submitted	57-69	Submitted PTEC Not Submitted	39-41	Submitted Clearance not Submitted	13 To 15	Submitted PTRC of SRRCIPL Not Submitted	72-82	Submitted	26-35 & 36-41
5	Income Tax Return during last 5 years	Submitted	46-50	Submitted	43-48	Submitted	17 To 21	Submitted	25-29 31-35	Submitted ITR of PES for F.Y. 2021-22 Not Submitted	42-46 & 47-51
6	Certificate(s) of turnover from Chartered Accountant and Audited Balance Sheets of last 5 completed years having Valid UDIN Number.	Submitted	70-376	Submitted	50-614	Submitted	24 To 420	Submitted	174 & 107	Submitted	135 To 774
7	Registered Partnership Deed, Memorandum of Articles of Association, if the tenderer is a Partnership Firm, Joint Stock Company and Power of Attorney and Firm Registration Certificate if any.	Submitted	8-35	Submitted	617-659	Submitted	421 To 545	Submitted	86-162	Submitted	52-57, 62-100 & 101-132

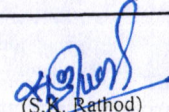
Sr. No.	Particulars	Name of Contractor									
		Rithwik Projects Private Limited	Page No.	MEIL	Page No.	SMS LIMITED	Page No.	SRRCIPL-RMN (JV) (80:20)	Page No.	PES-BEKEM (JV) (80:20)	Page No.
1	2	3	4	5	6	7	8	9	10	11	12
8	Power of Attorney. (if applicable)	Submitted	5-7	Submitted	14-19	Submitted	547 To 552	Submitted	4-17	Submitted	58-59, 60-61 & 101-103
9	Details of list of works in hand and works tendered for and to be awarded. (Information to be given in Proforma of Statement No. I)	Submitted	530-534	Submitted	661-685	Submitted	557 To 714	Submitted	908-1095	Submitted	820-824 & 849-854
10	Details of list of works showing works tendered for and to be awarded/ on the last date of submission of the tender. Signed by the contractor also Contractor is liable to give the information regarding any other work allotted to him (i.e. if the work order is issued to him) during the ongoing process of this work tender otherwise he will not get any other work from water resources department for the next five years. (Statement No.I, Part II)	Submitted	535	Submitted	687-690	Submitted	716-717	Submitted	1096-1097	Submitted	932 & 933
11	List of modern machinery and plants immediately available with the tenderer for use on this work and list of machinery proposed to be utilized on this work but not immediately available and manner in which it is proposed to be procured ( in Statement	Submitted	536-539	Submitted	2258-2394	Submitted	718 To 942	Submitted	1100-1260	Submitted	935-1330
12	Details of work of similar nature and required magnitude carried out by the tenderer during any period (Information to be given in statement No. III.)	Submitted	748-752	Submitted	2397-2403	Submitted	944 To 951	Submitted	1261-1265	Submitted	782-786 & 1331-1332
13	Details of Technical Personnel on the rolls of the tenderer. (Information to be given in Proforma of Statement No. IV)	Submitted	753-786	Submitted	2405-2434	Submitted.	953 To 981	Submitted.	1266-1302	Submitted.	1333-1377
14	Details of work done during last Five years with the value of work unfinished. (Information to be given in Statement No. V).	Submitted	787-791	Submitted	2436 & 661-685	Submitted.	982 To 1035	Submitted. But shown as "Nil"	1303-1304	Submitted. But Certificate in support not attached	1378-1387
15	Details of Quantities of works executed in any year during last Five years. (Information to be given in Statement No. VI).	Submitted	792-808	Submitted	2438-2465	Submitted.	1036 To 1088	Submitted.	1305-1325	Submitted.	1388-1389

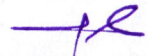
Sr. No.	Particulars	Name of Contractor									
		Rithwik Projects Private Limited	Page No.	MEIL	Page No.	SMS LIMITED	Page No.	SRRCIPL-RMN (JV) (80:20)	Page No.	PES-BEKEM (JV) (80:20)	Page No.
1	2	3	4	5	6	7	8	9	10	11	12
16	Details of work done during last Five years (abstract of Statement No. V) . (Information to be given in Statement No. VII).	Submitted	809	Submitted	2467	Submitted.	1090 To 1093	Submitted. But shown as "Nil"	1326-1327	Submitted. But Certificate in support not attached	1390-1391
17	Details of litigation history in which bidder is involved. (Information to be given in Statement No. VIII).	Submitted	810	Submitted	2469-2472	Submitted	1095	Submitted	1328-1329	Submitted.	1392-1393
18	Self Declaration/ undertaking for deployment for machinery (Information to be given in Form No. I).	Submitted	731	Submitted	2474	Submitted	1097 to 1099	Submitted individually but Not as J.V.	1330-1331	Submitted.	1394-1395
19	Article of Agreement (For hire of machinery if applicable.) (Information to be given in Form No. II)	Submitted	732-747	Submitted	2395	Submitted	1101 To 1206	N.A.	-	N.A.	-
20	Affidavit of bidder in respect of genuineness of documents (On Rs.500/- Stamp paper). (Information to be given in Form No. III).	Submitted	811	Submitted	2476	Submitted	1208 To 1209	Submitted individually but Not as J.V.	1334-1335	Submitted.	1396
21	Declaration of the bidder (Information to be given in Form No. IV).	Submitted	812	Submitted	2478	Submitted	1211	Submitted	1336	Submitted.	1397
22	An undertaking in "Form V" shall be submitted on Rs.100/- stamp Paper	Submitted	813	Submitted	2480-2481	Submitted	1213 To 1214	Submitted individually but Not as J.V.	1341-1342	Submitted.	1398-1400
23	Contractor shall submit Certificate of Geo-Tagging "परिशिष्ट-अ" alongwith Geo tagged Photos of Three site locations in Envelop No. 1	Submitted	836-841	Submitted	2488-2490	Submitted	1216 To 1224	Submitted	1345-1353	Submitted	1405-1411
24	The contractor shall submit the information regarding Nos. of ongoing works under VIDC. (Form-V)	Submitted	834-835	Submitted	2483-2484	Submitted	1226 To 1230	Submitted	1354-1356	Submitted	1401-1404
25	Common set of Deviation (CSD) published by department.	Submitted	844-858	Submitted	2511-2526	Submitted	1232 To 1246	Submitted	1370-1385	Submitted	Booklet Doc. 707-721
26	Certificate of bidder, given in the tender form	Submitted	843	Not Submitted		Submitted	1248	Submitted individually but Not as J.V.	1357-1358	Not Submitted	
27	Declaration of the contractor (Appendix-F).	Submitted	842	Submitted	2486	Submitted	1250	Submitted	1359	Submitted	1412

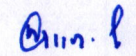
Sr. No.	Particulars	Name of Contractor									
		Rithwik Projects Private Limited	Page No.	MEIL	Page No.	SMS LIMITED	Page No.	SRRCIPL-RMN (JV) (80:20)	Page No.	PES-BEKEM (JV) (80:20)	Page No.
1	2	3	4	5	6	7	8	9	10	11	12
28	EPF Registration and Documentary Proof of return submitted upto last Financial year.	Submitted	814-831	Submitted	2492-2497	Submitted	1252 To 1257	Submitted	1362-1369	Submitted	1415-1422
29	Self evaluation Excel Sheet should be filled up by bidder.	Submitted	3	Submitted	4 - 13	Submitted	1262 To 1275	Not Submitted		Submitted	819 & 1413-1414
30	All pages of the Tender Documents (B-1) & other documents must be digitally signed by the Bidder. Otherwise it will not be considered for further activities. The contractor shall certify online that he accepts the tender and all the terms and conditions of the tender. The respective required original copies of all scanned documents Submitted online with e-tender, shall be kept ready at the time	Submitted	859-860	Digital Signature on all pages not seen		Submitted	1277 To 1280	Digital Signature on all pages not seen		Submitted	1-1422
Recommendation of Executive Engineer		Quality		Quality		Quality		Quality		Quality	
Recommendation of Superintending Engineer		Quality		Quality		Quality		Quality		Quality	
Decision of Chief Engineer		Quality		Quality		Quality		Quality		Quality	
Remarks, if any											

  
 (S. P. Tembhare)  
 Sub Divisional Engineer  
 Lower Penganga Project Sub-Division  
 No. 1, Arni

  
 (Debashis Ghosh)  
 Divisional Account Officer Gr-1  
 Lower Penganga Project Division  
 Yavatmal

  
 (S. A. Rathod)  
 Executive Engineer,  
 Lower Penganga Project Division  
 Yavatmal

  
 (S. V. Chaudhari)  
 Superintending Engineer,  
 Yavatmal Irrigation Project Circle,  
 Yavatmal

  
 (J. D. Tale)  
 Chief Engineer,  
 Water Resources Department,  
 Amravati.

**CHECK LIST**

Name of Circle :- Yavatmal Irrigation Project Circle, Yavatmal

Name of Division :- Lower Penganga Project division, Yavatmal

Name of work :- Construction of Earthen Dam With Central Concrete Spillway, Stilling Basin, Non Over Flow Section, Piers, Guide Wall, Key wall, Pre-cast Prestressed Deck Bridge, Irrigation Outlet, D/S Bridge, Fabrication and Errection of Radial Gates of size 18.30m x 16.50m and allided works for Lower Penganga Interstate Project.

E-Tender Notice No. 01/2023-24

Amount put to Tender. :- Rs. 986,97,95,158/-

Tender ID No. 2023\_CEWRA\_896405\_1

Tender Period Dt. 21/04/2023 to 12/05/2023

**MINIMUM ELIGIBILITY CRITERIA STATEMENT**

Sr. No.	Particular	Criteria	Rithwik Projects Private Limited	MEIL	SMS LIMITED	SRRCIPL-RMN (JV) (80:20)	PES-BEKEM (JV) (80:20)
1	2	3	4	5	6	7	8
A	Bid Capacity ( In Lakhs )	98698.00	1749891.00	16137548.00	775173.00	705957.00	566462.00
B	Annual Turnover ( In Lakhs )	74023.00	166026.91	2573293.28	118882.96	95902.44	99005.52
C	Similar Work ( In Lakhs )	29609.00	93795.90	42308.52	31192.27	33986.84	56928.38
D	Year Wise Qty.						
	Excavation (Cum)	402635.00	9400377.00	15570304.92	1400845.53	1311717.94	1255620.60
	Earthwork (Embankment) (Cum)	524844.00	612526.00	2529607.92	657600.74	2830927.40	900861.20
	Concrete of all grades (Cum)	174485.00	205879.87	310668.35	186776.03	214735.15	308223.00
	Fabrication & Erection of Radial / Vertical Gate and allied works (MT)	1032.00	2575.93	1909.68	2360.75	1381.39	1731.00
E	Equipment Capacity						
1	Excavator / Pocklain	6 Nos	6	6	16	9	6
2	Excavator With Breaker Arrangement	2 Nos	2	3	2	2	2
3	Dozer	2 Nos	2	2	3	2	2
4	Stone Crusher (60 Cum/Hr)	2 Nos	2	2	3	3	2
5	Vibratory Roller	2 Nos	2	2	5	4	2
6	Trailor Truck	2 Nos	3	2	Self Declaration for Hired Machineries	2	2
7	Tipper/Dumper	30 Nos	30	30	64	40	30

Sr. No.	Particular	Criteria	Rithwik Projects Private Limited	MEIL	SMS LIMITED	SRRCIPL-RMN (JV) (80:20)	PES-BEKEM (JV) (80:20)
1	2	3	4	5	6	7	8
8	Diamond /Percussion Drilling Machine	2 Nos	Self Declaration for Hired Machineries	Self Declaration for Hired Machineries	Self Declaration for Hired Machineries	Self Declaration for Hired Machineries	2
9	Automatic Batching Plant (30 Cum/Hr)	3 No	3	3	12	3	3
10	Transit Mixer (6 Cum)	13 No	13	13	15	16	10
11	Diesel Generator 45 KVA & above.	10 No.	10	10	10	10	10
12	Water Pump 50HP	7 No.	7	7	7	3	7
13	Water Tanker Capacity 10,000 lit.	10 No.	5	10	10	12	10
14	Needle Vibrator 40 mm /60 mm dia./ 100mm dia.	20 No	20	20	18	20	20
15	Plate Vibrator	5 No	2	5	2	5	5
16	Steel centering plate	5000 Sqm.	5000 Sqm.	27000	5000 Sqm.	5000	5000
17	Pre Stressing Machine for PSC Girder	2 No	2	Self Declaration for Hired Machineries	2	Self Declaration for Hired Machineries	2
18	Tower crane	2 No	2	2	2	2	1
19	Concrete Pump	4 No	4	4	7	4	3
20	Concrete Boom Placer	2 No	2	2	2	3	2
21	Water Intake Test Machine & grouting unit.	2 No	2	Self Declaration for Hired Machineries	2	Self Declaration for Hired Machineries	2
22	Density Test Appratus, All Sieve for Fine and Coarse Aggregate, Cube Mould For Concrete, Automatic CTM, Silt Jar, Slump Cone Appratus etc.	3 Set	3 Set	3 Set	3 Set		3
23	Plate Bending Machine	1	1	Self Declaration for Hired Machineries	Self Declaration for Hired Machineries		1
24	Plano Miller	1	1	2			1
25	Hydra Crane 12MT & Above	2	2	2	8	5	2
26	Crane 80MT & Above	2	0	20	2		2

Sr. No.	Particular	Criteria	Rithwik Projects Private Limited	MEIL	SMS LIMITED	SRRCIPL-RMN (JV) (80:20)	PES-BEKEM (JV) (80:20)
1	2	3	4	5	6	7	8
27	Welding Machine (400 Amp)	20	20	2	20	Self Declaration for Hired Machineries	20
28	Sand Blasting	2	2	2	Self Declaration for Hired Machineries		2
29	Inspection Vehicle	3	2	6	3	6	2
	Remarks						
	Recommendation of Executive Engineer		Quality	Quality	Quality	Quality	Quality
	Recommendation of Superintending Engineer	-	Quality	Quality	Quality	Quality	Quality
	Decision of Chief Engineer		Quality	Quality	Quality	Quality	Quality
	Remarks, if any						

No. J-12011/28/2012-IA.I  
Government of India  
Ministry of Environment, Forest & Climate Change  
[IA.I – Division]

Indira Paryavaran Bhavan  
3<sup>rd</sup> Floor, Vayu Wing  
Jor Bagh Road, New Delhi-3

Dated: 28<sup>th</sup> May, 2015

To

The Commissioner  
P & D of Godavari Basin  
I & CAD (PW) Department  
Government of Telangana  
Basement Floor, Jalasoudha Building  
Errummanzil  
Hyderabad – 500 082.

**Sub: Lower Penganga Irrigation (Interstate) Project in Maharashtra and Adilabad District of Telangana by M/s. Irrigation & CAD Department, Government of Telangana – For Environmental Clearance – regarding.**

This has reference to your letter No. Comm/GB/DCE/OT1/AE2/LPP/Vol.VII dated 4.2.2015 and 27.2.2015 on the above mentioned subject.

2. The above referred proposal was considered by the Expert Appraisal (EAC) Committee for River Valley & Hydroelectric Power Projects (RVP & HEP) at its meeting held on 26-27<sup>th</sup> February, 2015. The comments and observations of EAC of this project may be seen in the minutes of the meeting available on the web-site of this Ministry.

3. This project is an interstate irrigation project between Maharashtra and Andhra Pradesh. The net annual flows at Lower Penganga dam are assessed as 42.67 TMC and to be shared in the ratio of 88:12 between Maharashtra and Andhra Pradesh (i.e. Maharashtra-37.55 TMC & Andhra Pradesh-5.12 TMC). This will create an irrigation potential of gross command area (GCA) of 29,757 ha and culturable command area (CCA) of 19,233 ha in Adilabad District of Andhra Pradesh. The environmental clearance (EC) for Lower Penganga project was accorded on 17.5.2007 for Maharashtra portion. The project proponent (Andhra Pradesh) could not provide information on environmental issues pertaining to Andhra Pradesh at that time.

The project proponent (Andhra Pradesh) made a separate proposal for Lower Penganga for Andhra Pradesh portion. The scoping/TOR clearance for this project was accorded on 28.2.2013 when the Andhra Pradesh was not bifurcated. Now the state is bifurcated into Telangana State and Andhra Pradesh State and the project falls in the bifurcated Telangana State.

The net annual flows at Lower Penganga dam are assessed as 42.67 TMC and to be shared in the ratio of 88:12 between Maharashtra and Telangana. This implies that share of Maharashtra is 37.55 TMC & that of Telangana is 5.12 TMC. The Telangana State's share of water is proposed to be utilized for irrigation & drinking water purpose in the backward Tribal area of Adilabad District.

It is noted that the project envisages construction of an earthen dam across Penganga River on both flanks of concrete dam and canal on left flank. The Telangana canal takes off at CH.11.91 km of left bank canal (LBC) to draw water. The take-off point is at RD 11.91 km from the dam and subsequent canal length of 1.925 km will take water into Telangana border to provide irrigation facility to 19,233 ha of land in Adilabad District. The total land requirement for project is 509.261 ha out of which 8.78 ha is forest land, and 500.48 ha is private land. No submergence is involved. About 3 villages consisting of 4200 families are likely to be affected due to this project. The Tippleswar Wildlife Sanctuary is 2 km away from the link canal. The total cost of the project is about Rs.1111 Crores.

4. Public hearing for the project was conducted on 14.11.2014 at village Jimma, Jainath Mandal in the District Adilabad of Telangana.

5. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and clarification furnished in response to its observations, have recommended grant of Environmental Clearance to the project. Accordingly, the Ministry of Environment, Forest & Climate Change hereby accords necessary environmental clearance to the above project as per the provisions of Environment Impact assessment Notification, 2006 and its subsequent amendment in 2009, subject to compliance of following conditions:

#### **Part A: Specific Conditions**

- (i) The project proponent has to prepare the R&R benefits & plan for PAFs as per the "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" which has come into effect since January, 2014.
- (ii) For the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 or as per the State Rehabilitation and Resettlement Policy, whichever is more beneficial to project affected persons (PAFs). Adequate publicity of the compensation package of NRRP 2007 shall be given in the affected villages. All R&R issues shall be completed before commissioning of the project.
- (iii) The implementation of R&R shall be closely monitored and is to be ensured that all project affected families (PAFs) get adequate & timely compensation before commissioning of the project.
- (iv) A Monitoring Committee for R&R shall be constituted which must include representatives of project affected persons including from SC/ST community and at least a woman beneficiary.
- (v) All the commitment made during the public hearing shall be fulfilled completely by the State Government in letter and spirit.
- (vi) The equipment likely to generate high noise levels during the construction period or otherwise shall meet the ambient noise level standards as notified under the Noise Pollution (Regulation and Control) Rules, 2000, as amended in 2010 under the Environment Protection Act (EPA), 1986.
- (vii) Conjunctive use of surface water shall be planned to check water logging as well as to increase productivity.

*8/11*

- (viii) Water User Association/s (WUAs)/Co-operative shall be formed and involvement of the whole community for disciplined use of available waters shall be ensured.
- (ix) The On Farm Development (OFD) works shall be completed and WUAs (Water User Associations) shall be made functional before commencement of irrigation.
- (x) The proposed Compensatory Afforestation in 8.85 ha of area should be taken-up with State Forest Department. Biodiversity Conservation & Management Plan should be implemented with State Forest Department. Allocated grant of Rs.3.09 Crores for this purpose shall be fully utilized and not to be diverted for any other purpose.
- (xi) The proposed Conservation of Arli Reserve Forests & Tippeswar Wildlife Sanctuary should be implemented with State Forest Department. Allocated grant of Rs.15 lakhs for this purpose shall be fully utilized and not to be diverted for any other purpose.
- (xii) The Tippeswar Wildlife Sanctuary is 2 Km away from the intake canal and hence "No objection certificate" should be obtained from the PCCF, Government of Maharashtra along with clearance from the Standing Committee of NBWL.
- (xiii) The proposed avenue plantation around various project appurtenances & along the road sides in consultation with State Forest Department shall be strictly adhered to. Allocated grant of Rs.88.25 lakhs shall be fully utilized and not to be diverted for any other purpose.
- (xiv) Occurrence of stagnant pools/slow moving water channels during construction and operation of the project providing breeding source for vector mosquitoes and other parasites. The river should be properly channelized so that no smell pools and puddles are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria borne diseases can increase. If such a situation arises, it will be responsibility of the project authorities to take all steps i.e. residual insecticidal spray in all the project area and surrounding 3 km. Area keeping the flight range of mosquitoes in consideration.
- (xv) Any other clearance from any other organization/department if required should be obtained.

### **Part-B: General Conditions**

- (i) Adequate arrangements for providing free fuel like kerosene/wood/LPG shall be made at the project cost for the labour engaged in the construction work so that indiscriminate felling of trees is prevented.
- (ii) Medical facilities as well as recreational facilities shall also be provided to the labourers.
- (iii) The labourers to be engaged for construction works shall be thoroughly examined by health personnel and adequately treated before issuing them work permit.
- (iv) Water sprinkling arrangements shall be made to suppress the fugitive emissions.
- (v) Potable drinking water and proper sanitary facilities shall be provided for the labour force.
- (vi) Restoration of construction area including dumping sites of excavated materials shall be ensured by leveling, filling up of borrow pits, landscaping etc. The area should be properly treated with suitable plantation.

- (vii) Environmental parameters shall be monitored and six monthly monitoring reports shall be submitted to the concerned Regional Office of the Ministry and to Ministry of Environment, Forest & Climate Change, New Delhi for their review.
6. The Project Proponent shall provide full cooperation and all required documents/ data to the Officials from concerned Regional Office of the Ministry who would be monitoring the implementation of environmental safeguards.
7. The responsibility of implementation of environmental safeguards rests fully with the I & CAD Department, Government of Telangana.
8. The livelihood plan to be prepared, if found necessary in consultation with concerned state government departments. The Government of Telangana should submit compliance on this component & also while submitting six monthly compliance report.
9. Besides the above stated conditions, the Project Proponent shall also implement all other environmental safeguards, as proposed in the EIA/EMP report and other reports from time to time. The Government of Telangana may also like to monitor implementation of EMP at regular intervals.
10. The Environmental Management Plan (EMP) shall be strictly adhered to and a sum of Rs. 15 Crores, the budgetary provisions for implementation of EMP shall be fully utilized and not to be diverted for any other purpose. In case of revision of the project cost due to price level change, the cost of EMP shall also be updated proportionately.
11. In case of change in the scope of the project, the same shall be intimated to the Ministry and fresh approval, if required, shall be taken from the Ministry.
12. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
13. This clearance letter is valid for a period of 10 years from the date of issue of this letter for commissioning of the project.
14. A copy of the clearance letter shall be marked to concerned Panchayat/Zilla Parishad/Municipal Corporation, Urban local body and local NGO, if any, from whom any suggestion/representations were received while processing the proposal. The clearance letter shall also be put on website by the project proponent.
15. State Pollution Control Board / Committee shall display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's/Tehsildar's Office for 30 days.
16. The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board / Committee and may also be seen at Website of the Ministry of Environment, Forest & Climate Change at <http://www.moef.nic.in>.


*SK*

17. After 5 years of the commissioning of the Project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, decided in consultation with the Ministry.

18. The project proponent shall also submit six monthly reports on the status of compliance of stipulated EC conditions including the results of monitored data (both in hard copies as well as by email) including the respective Regional Office of MOEF and Zonal Office of CPCB and SPCB.

19. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days from the date of issue, as prescribed under Section-10 of the National Green Tribunal Act, 2010.

**Yours faithfully,**

  
28/5/2015  
**(S. K. Srivastava)**  
Scientist-E

Copy to:


1. The Secretary, Ministry of Water Resources, Shram Shakti, Bhawan, Rafi Marg, New Delhi-1.
2. The Principal Secretary (I & CAD), Government of Telangana, Telangana Secretariat, Hyderabad
3. The Secretary, Department of Environment, Government of Telangana, Telangana Secretariat, Hyderabad
4. The Engineer-in-Chief, (I& CAD), Government of Telangana, Errummanzil, Hyderabad.
5. The Chief Engineer, Project Appraisal Directorate, Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi-110066.
6. The CCF, Regional Office (SE Zone), Ministry of Environment, Forest & Climate Change, Cathedral Garden Road, Nugambakam, Chennai – 600 034.
7. Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, Industrial Estate, Hyderabad.
8. EI- Division, Ministry of Environment, Forest & Climate Change, New Delhi-110003.
9. NIC Cell – with a request to upload on MoEF website
10. PS to JS (BS)
11. Guard file/Notice Board.

  
28/5/2015  
**(S. K. Srivastava)**  
Scientist-E



## Form-2

## APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE

S. No.	Item	Details		
1.	<p>Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 ?</p> <p><b>Details of Project:</b></p> <p>(a)Name of the project(s)</p> <p>(b)Name of the Company / Organisation</p> <p>(c)Registered Address</p> <p>(d)Legal Status of the Company</p> <p>(e)Joint Venture</p>	<p>No</p> <p>Channaka-Korata (Rudha) barrage on Penganga River - Interstate Irrigation Project, Adilabad district of Telangana</p> <p>IRRIGATION DEPTT</p> <p>O/o The Chief Engineer, Projects, opp. Collectorate Complex, Adilabad,,Adilabad,Telangana-504001</p> <p>State Government</p> <p>No</p>		
2.	<p><b>Address for the correspondence:</b></p> <p>(a)Name of the Applicant</p> <p>(b)Designation (Owner/ Partner/ CEO)</p> <p>(c)Address</p> <p>(d)Pin code</p> <p>(e)E-mail</p> <p>(f)STD Code.</p> <p>(g)Fax No.</p> <p>(h)Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .</p>	<p>Kailaswar Bhagwanth Rao</p> <p>Chief Engineer</p> <p>NIL</p> <p>504001</p> <p>ceprojectsadilabad@gmail.com</p> <p>8732(f)Telephone No.</p> <p>220300</p> <p><a href="#">Annexure-Uploaded Copy of documents in support of the competence/authority</a></p>		
3.	<p><b>Category of the Project/Activity as per Schedule of EIA Notification,2006:</b></p> <p>(a.I)Project/Activity</p> <p>Minor Activity</p> <p>(b)Category</p> <p>(c)Proposal Number</p> <p>(d)Master Proposal Number(Single Window)</p> <p>(e)EAC concerned (for category A Projects only)</p> <p>(f)Project Type</p>	<p><b>1(c) River Valley projects</b></p> <p><b>1(c) River Valley projects</b></p> <p><b>A</b></p> <p><b>IA/TG/RIV/55126/2016</b></p> <p><b>SW/100223/2019</b></p> <p><b>River Valley and Hydroelectric Projects</b></p> <p><b>Fresh EC</b></p>		
4.	<p><b>Location of the Project:</b></p> <p>(a)Plot/Survey/Khasra No.</p> <p>(b)Pincode</p> <p>(c)Bounded Latitudes (North)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(d)Bounded Longitudes (East)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(e)Survey of India Topo Sheet No.</p> <p>(f)Uploaded Topo Sheet File</p> <p>(g)Maximum Elevation Above Means Sea Level(AMSL)</p> <p>(h)Uploaded (kml) File</p> <p>(i)Distance of Nearest HFL from the project boundary within the study area</p> <p>(j)Seismic Zone</p>	<p>14 villages in Tamsi, Adilabad and Jainad mandals</p> <p>504312</p> <p>19.816503</p> <p>19.819766</p> <p>78.518382</p> <p>78.518766</p> <p>56I/9, 56I/5, 56I/6 and 56I/10</p> <p><a href="#">Copy of Topo Sheet File</a></p> <p>203</p> <p><a href="#">Copy of Kml File</a> </p> <p>00</p> <p>2</p>		
5.	<p>(a)Number of States in which Project will be Executed</p> <p>(c)Main State of the project</p>	<p>2</p> <p>Telangana</p>		
<b>Details of State(s) of the project</b>				
S. No.	State Name	District Name	Tehsil Name	Village Name
(1.)	Telangana	Adilabad	Tamsi	
(2.)	Telangana	Adilabad	Tamsi	Korata
(3.)	Telangana	Adilabad	Adilabad	
(4.)	Telangana	Adilabad	Jainad	
(5.)	Maharashtra	Yavatmal	Kelapur	Chanakha
6.	<p><b>Details of Terms of Reference (ToR):</b></p> <p>(a)MoEF&amp;CC / SEIAA File Number</p> <p>(b)Date of Apply of TOR</p> <p>(c)Date of Issue of TOR / Standard ToR</p> <p>(d)Previous TOR Letter</p>	<p>F. No. J-12011/17/2016-IA-1 (R)</p> <p>06 Jun 2016</p> <p>05 Sep 2016</p> <p><a href="#">Copy of Previous TOR letter</a></p>		

<b>Details of Public Consultation:</b> 7. (a) Whether the Project Exempted from Public Hearing?   No (b) Whether details of Public Hearing available?   Yes (c) Whether Public hearing was presided over by an officer of the rank of Additional District Magistrate or above   Yes								
7.1. <b>Details of Public Hearing</b>								
S. No.	Details of Advertisement	Details of Public Hearing	Venue	Location Details	No. of People Attended	Issues Raised	Designation of Presiding Officer	Other Designation of Presiding Officer
(1.)	Date of Advertisement : 07 Sep 2018 Copy of advertisement : <a href="#">Copy of Advertisement</a>	Copy of Public Hearing : <a href="#">Copy of Public Hearing</a> Date : 12 Oct 2018 Distance of Public Hearing Venue from the Proposed Project : 3.50	Lokshradeya Abasaheb Deshmukh, Parwekar Vidyalaya	State : Maharashtra District : Yavatmal Tehsil : Kelapur Village : Channaka	500	- The existing large Nalla which flows through Khairi, Dogra, Vidarbha forest and meets to the River. Due to this Nalla during rainy season heavy floods occurs and near about 200 to 250 ha area of th	Others	Assistant District Collector and Sub-Divisional Magistrate
(2.)	Date of Advertisement : 22 Apr 2018 Copy of advertisement : <a href="#">Copy of Advertisement</a>	Copy of Public Hearing : <a href="#">Copy of Public Hearing</a> Date : 24 May 2018 Distance of Public Hearing Venue from the Proposed Project : 9.30	Open Premises of Z.P.H.S	State : Telangana District : Adilabad Tehsil : Tamsi Village : Pippalkoti	300	- Opined that due to project works complete roads to Adilabad are lost and thus proper approach roads may be constructed. Expressed that people are sceptic about the markings made around the villages.	Others	Joint Collector & Additional District Magistrate
8. <b>Details of Project Configuration/Product:</b>								
8.1. <b>Project Configuration</b>								
S. No.	Plant/Equipment/Facility	Configuration	Remarks					
(1.)	Barrage construction	Command area is 6677 Ha	None					
8.2. <b>Product</b>								
S. No.	Product/Activity (Capacity/Area)	Quantity	Unit	Other Unit	Mode of Transport / Transmission of Product	Other Mode of Transport / Transmission of Product		
(1.)	Water	25000	Others	KL	Road			
(2.)	Granular Material/Moorum	2500	Others	Cubic meter	Road			
(3.)	Stone	21500	Others	Cubic meter	Road			
(4.)	Structural Steel	5437	Others	mt	Road			
(5.)	Aggregate	130600	Others	Cubic meter	Road			
(6.)	Coarse sand	64800	Others	Cubic meter	Road			
(7.)	Cement	31100	Others	Cubic meter	Road			
(8.)	Paints	3800	Others	KL	Road			
(9.)	Bitumen	3.07	Others	mt	Road			
9. <b>In case of Expansion / Modernisation / One Time Capacity Expansion (only for Coal Mining) / Expansion under Clause 7(ii) / Modernisation under Clause 7(ii) / Change of Product Mix under Clause 7(ii):</b> <b>Details Not Applicable</b>								
<b>Details of Consent to Operate</b> 9.1. (i) Whether Consent to operate obtained ?   NA (ii) Copies of all Consent to operate obtained since inception   NA (iii) Date of Issue   N/A (iv) Valid Upto   N/A (v) File No.   NA (vi) Application No.   NA (vii) Copy of Consent to operate valid as on date   NA								
10. <b>Project Cost:</b>								

	(a) Total Cost of the Project at current price level (in Crores)	399.16
	(b) Funds Allocated for Environment Management (Capital) (in Crores)	21.15
	(c) Funds Allocated Towards CER (Corporate Environment Responsibility) (in Crores)	6
	(d) Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Crores)	7.05
11.	<b>Whether project attracts the General Condition specified in the Schedule of EIA Notification ?</b>	Yes
	a) Protected areas notified under the wildlife (Protection) Act, 1972	Yes
	d) Inter-State boundaries and international boundaries	Yes
12.	<b>Whether project attract the Specific Condition specified in the Schedule of EIA Notification ?</b>	No
13.	<b>Raw Material / Fuel Requirement:</b>	
	(a) Proposed quantity of raw material/fuel	280000.07
	(b) Existing quantity of raw material/fuel	N/A
	(c) Total quantity of raw material/fuel	280000.07

### 13.1. Raw Material / Fuel Profile

S. No.	Raw Material / Fuel	Quantity	Unit	Other Unit	Source (in case of Import, please specify country and Name of the port from which Raw Material / Fuel is received )	Mode of Transport	Other Mode of Transport	Distance of Source from Project Site (in Kilometres) (In case of import, distance from the port from which the raw material / fuel is received)	Type of Linkage	Other Type of Linkage	Uploaded Copy of Linkage
(1.)	Structural Steel	5437	Others	mt	Adilabad	Road		19	Open Market		<a href="#">Copy of Linkage</a>
(2.)	Granular Material/Moorum	2500	Others	Cubic meter	Mathadi vagu Project	Road		18	Open Market		<a href="#">Copy of Linkage</a>
(3.)	Aggregate	130600	Others	Cubic meter	Ichoda	Road		56	Open Market		<a href="#">Copy of Linkage</a>
(4.)	Stone	21500	Others	Cubic meter	Local Mandi	Road		5	Open Market		<a href="#">Copy of Linkage</a>
(5.)	Coarse sand	64800	Others	Cubic meter	Pedda Vagu	Road		159	Open Market		<a href="#">Copy of Linkage</a>
(6.)	Bitumen	3.07	Others	mt	Vishakapathnam	Road		767	Open Market		<a href="#">Copy of Linkage</a>
(7.)	Water	25000	Others	KL	Penganga River	Road		0	Others	River	<a href="#">Copy of Linkage</a>
(8.)	Paints	3800	Others	KL	Hyderabad	Road		310	Open Market		<a href="#">Copy of Linkage</a>
(9.)	Cement	31100	Others	Cubic meter	Chandrapura	Road		105	Open Market		<a href="#">Copy of Linkage</a>

14.	<b>Baseline Data :</b>	
	(a) Period of Base Line Data Collection	FROM 01 Oct 2016 To 30 Jun 2017
	(b) Season	Post-Monsoon

### 14.1. No. of ambient Air Quality (AAQ) monitoring locations : 6

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Maximum Value	Minimum Value	98 Percentile Value	Prescribed Standard
(1.)	PM2.5		Micro Gram per Meter Cube	25.8	8.0	22.7	60
(2.)	SO2		Micro Gram per Meter Cube	6.7	4.0	5.9	80
(3.)	Others	CO	Micro Gram per Meter Cube	1000	1000	1000	4000
(4.)	PM10		Micro Gram per Meter Cube	46.8	16.2	42.3	100
(5.)	NOx		Micro Gram per Meter Cube	17.5	8.7	15.5	80

### 14.2. No. of Ground Water monitoring locations : 7

S. No.	Criteria Pollutants	Other Criteria Pollutants	Heavy Metal	Unit	Other Unit	Maximum Value	Minimum Value	Desirable Limit	Maximum Permissible Limit
(1.)	Heavy Metals		Total Chromium	mg/l		0.001	0.001	0.05	0.05
(2.)	pH			NA		8.0	6.85	6.5	8.5
(3.)	Total Hardness			mg/l		460	130	200	600
(4.)	TDS			mg/l		994	379	500	2000
(5.)	TSS			mg/l		1	1	100	100
(6.)	Chlorides			mg/l		165	10	250	1000

(7.)	Fluoride			mg/l		0.8	0.4	1.0	1.5			
14.3. No. of Surface Water monitoring locations : 9												
S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Other Unit	Maximum Value	Minimum Value	Classification of inland water body					
(1.)	Others	E-Coli	Others	cfu/100ml	1540	210	C					
(2.)	pH		NA		8.65	7.38	C					
(3.)	COD		mg/l		126	8	C					
(4.)	DO		mg/l		7.5	2.3	C					
(5.)	BOD		mg/l		38	3	C					
14.4. No. of Ambient Noise monitoring locations : 10												
S. No.	Parameter	Unit	Maximum Value	Minimum Value	Prescribed Standard							
(1.)	Leq(Day)	A-weighted decibels(dB(A))	64.4	40.6	55							
(2.)	Leq(Night)	A-weighted decibels(dB(A))	50.5	32.5	45							
14.5. No. of Soil Sample Monitored locations : 15												
S. No.	Parameter	Unit	Other Unit	Maximum Value	Minimum Value							
(1.)	pH			8.12	7.16							
(2.)	P(Phosphorus)	Kilogram per hectare		72	18							
(3.)	N(Nitrogen)	Kilogram per hectare		524	102							
(4.)	K(Potassium)	Kilogram per hectare		239	54							
(5.)	Electric Conductivity	Millisiemens per Centimetre		0.185	0.072							
14.6. <b>Details of Ground Water Table:</b>												
14.6.	(a)Range of Water Table Pre-Monsoon Season (Meters Below Ground Level (m bgl))			From 17.20 To 2.86								
	(b)Range of Water Table Post-Monsoon Season (Meters Below Ground Level (m bgl))			From 0.48 To 12.08								
	(c)Whether Ground Water Intersection will be there ?			No								
15. Details of Water Requirement (During Operation)												
S. No.	Source	Source Other	Required Quantity (Kilolitre per Day (Kld))	Distance from Source	Copy of Permission from Competent Authority	Mode of Transport	Other Mode of Transport	Method of Water Withdrawal	Other Method of Water Withdrawal	Letter No.	Date of Issue	Permitted Quantity
(1.)	Others	NA	00	0	Not Applicable	modeOthers	NA	Others	NA	NA	01 Jan 2018	0
15.1.	(a)Whether Desalination is proposed			No								
16. Waste Water Management(During Operation)												
S. No.	Type/Source	Quantity of Waste Water Generated (Kilolitre per Day)	Treatment Capacity (Kilolitre per Day)	Treatment Method	Mode of Disposal	Other Mode of Disposal	Quantity of Treated Water Used in Recycling/Reuse (Kilolitre per Day)	Quantity of Discharged Water (Kilolitre per Day)				
(1.)	NA	00	00	NA	Others	NA	00	00				
16.1.	(a)Total Waste Water Generation (Kilolitre per Day)			0								
	(b)Total Discharged Water (Kilolitre per Day)			0								
	(c)Total Reused Water (Kilolitre per Day)			0								
17. Solid Waste Generation/Management												
S. No.	Name of Waste	Item	Other Item	Quantity per Annum	Unit	Distance from Site(KM)	Mode of Transport	Other Mode of Transport	Mode of Disposal	Other Mode of Disposal		
(1.)	Solid waste	Municipal Solid Waste		82.125	Tons	15	Road		Others	Municipal Solid Waste dump yards		
18.												
18.1. Air Quality Impact Prediction												
S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Baseline Concentration	Distance GLC	Incremental Concentration	Total GLC	Prescribed Standard				
(1.)	PM10		NA	0	0	0	1	1				
(2.)	SO2		NA	0	0	0	1	1				
(3.)	PM2.5		NA	0	0	0	1	1				
(4.)	NOx		NA	0	0	0	1	1				
18.2. Stack Details												
S. No.	Source	Fuel	Stack Height(m)	Stack Diameter(m)	Pollutants	Other Pollutants	Emission (GLS)					
(1.)	DG set	Diesel	15	0.25	PM10		30					
19. <b>Power Requirement:</b>												

	(a)Quantity (Kilo Volt Amps (kVA))	500			
	(b)Source	DG sets			
	(c)Uploaded Copy of Agreement	Not Applicable			
	(d)Standby Arrangement (Details of DG Sets)	500 KVA			
	(e)Stack Height (in m)	10			
20.	<b>Land Ownership Pattern:</b>				
	(a)Forest Land (ha.)	0			
	(b)Private Land (ha.)	228.08			
	(c)Government Land (ha.)	0			
	(d)Revenue Land (ha.)	0			
	(e)Other Land (ha.)	0			
	<b>Total Land (ha.)</b>	<b>228.08</b>			
21.	<b>Present Land Use Breakup of the Study Area in Ha:</b>				
	(a)Agriculture Area (ha.)	215.71			
	(b)Waste/Barren Land (ha.)	12.37			
	(c)Grazing/ Community Land (ha.)	0			
	(d)Surface Water Bodies (ha.)	0			
	(e)Settlements (ha.)	0			
	(f)Industrial (ha.)	0			
	(g)Forest (ha.)	0			
	(h)Mangroves (ha.)	0			
	(i)Marine Area (ha.)	0			
	(j)Others (ha.) : NA	0			
	<b>Total (ha.)</b>	<b>228.08</b>			
22.	<b>Land requirement for various activities</b>				
<b>S. No.</b>	<b>Description of Activity / Facility / Plant / Others</b>	<b>Others</b>	<b>Land Requirement (ha.)</b>	<b>Remarks</b>	
(1.)	Others	Barrage and canal construction	228.08	Barrage and canal construction	
	<b>Total (ha.)</b>		228.08		
23.	<b>Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Sanctuaries; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :</b>				
23.1.	<b>Details of Ecological Sensitivity :</b>				
<b>S. No.</b>	<b>Details of Ecological Sensitivity</b>	<b>Name</b>	<b>Distance from the Project (Km)</b>	<b>Remarks</b>	
(1.)	NPA	None	0	None	
(2.)	ESAs	None	0	None	
(3.)	ESZs	Tippeshwar Wildlife sanctuary	3.5	Final notification of ESZ of Tippeshwar Wildlife Sanctuary has been approved vide MoEF SO 4892(E) dated 18.09.2018. ESZ of Sanctuary falls exclusively in the state of Maharashtra. In the south side ES	
(4.)	Wildlife Corridors	None	0	None	
(5.)	Corridors	None	0	None	
(6.)	WLS	Tippeshwar Wildlife sanctuary	3.5	In study area, Southern boundary of Tippeshwar Wildlife sanctuary is situated at 3.5 km from barrage location	
(7.)	Critically Polluted Area	None	0	None	
23.2.	<b>Details of Environmental Sensitivity :</b>				
<b>S. No.</b>	<b>Details of Environmental Sensitivity</b>	<b>Other Details of Environmental Sensitivity</b>	<b>Name</b>	<b>Distance from the Project (Km)</b>	<b>Remarks</b>
(1.)	Forest		Arli Reserved Forest	5.55	Arli Reserved Forests is located at a distance of 5.55 km from Barrage location
(2.)	Others	Reserved Forests	Tamsi Reserved Forest	12.94	Tamsi Reserved Forests is located at a distance of 12.94 km from Barrage location
(3.)	Defence Installations		None	0	None
(4.)	Archaeological Sites		None	0	None
23.3.	(a)Whether Noc / Permission from the competent authority is required?	Yes			
	(i)Uploaded Noc / Permission from the competent authority	<a href="#">Copy of Noc / Permission from the competent authority</a>			
	(b)Whether NBWL recommendation is required?	Selec			
24.	<b>Forest Land:</b> <b>Whether any Forest Land involved?</b>	No			
25.	<b>Tree Cutting:</b>				
	(a)No. of Trees Cut for the Project (if Forest Land not Involved)	300			
	(b)Details of Tree Cutting and Planting of Trees	Not Applicable			
26.	<b>Land Acquisition Status:</b>				
	(a)Acquired Land(Ha)	228.08			
	(b)Land yet to be acquired(Ha)	00			
	(c)Status of Land acquisition if not acquired	NA			
27.	<b>Rehabilitation and Resettlement (R&amp;R):</b>				

	(a)No. of Villages	11
	(b)No. of Households	0
	(c)No. of PDFs (Project Displaced Families)	0
	(d)No. of PAFs (Project Affected Families)	283
	(e)Funds Allocated for R&R(in INR) (in Lacs)	1780
	(f)Status of R&R	Completed
28.	<b>Details of Presence of Schedule-I Species:</b> (a)Whether there is Presence of Schedule-I Species ? (i)Details of Schedule-I Species (b)Whether conservation plan for Schedule-I Species has been prepared ? (i)Uploaded copy of conservation plan (ii)Fund Provision made (iii)Period of Implementation (c)Whether conservation plan for Schedule-I Species has been approved by competent authority ? (i)Uploaded copy of approval (ii)Letter No. (iii)Date of issue (iv)Recommendation	Yes Bovidae, Felidae, Phasianidae, Crocodylidae, Canidae, Cercopithecidae, Varanidae, Pythonidae Yes <a href="#">Copy of conservation plan</a> 8.25 crores 3 years Yes <a href="#">Copy of approval</a> SI No 5 (a)/3423/18-19 dt 03/12/2018 03 Dec 2018 a. User agency to deposit the 2% of project cost (
29.	<b>Details of Presence of Water Bodies in Core Area:</b> (a)Whether there is Presence of Water Bodies in Core Area ? (i)Details of Water Bodies in Core Area (b)Whether there is Diversion Required ? (c)Whether permission has been obtained from competent authority ?	Yes Penganga River No No
30.	<b>Details of Presence of Water Bodies in Buffer Area:</b> (a)Whether there is Presence of Water Bodies in Buffer Area ? (i)Details of Water Bodies in Buffer Area (ii)Direction of Water Bodies in Buffer Area (iii)Distance of Water Bodies in Buffer Area	Yes A stream is present towards south eastern direction of barrage location South East 8
31.	<b>Manpower Requirement:</b> (a)Permanent Employment-During Construction (b)Permanent Employment-During Operation (c)Temporary Employment- During Construction (d)Temporary Employment- During Operation (e)No. of working days (f)Total Manpower	0 0 480 20 720 500
32.	<b>Green Belt in Ha:</b> (a)Total Area of Green Belt (b)Percentage of Total Project Area (c)No. of Plants to be Planted (d)Funds Allocated for Plantation (e)Uploaded Green Belt plan	5.14 NaN 8000 9600000 <a href="#">Copy of Green Belt Plan</a>
33.	<b>Project Benefits</b>	
<b>S. No.</b>	<b>Type of Project Benefits</b>	<b>Details of Project Benefits</b>
(1.)	Social	- Direct employment opportunities for 500 members during peak construction phase & 350 during non-peak activities and 20 members during the operation phase of the project. - Indirect labor opportunities will be substantially improved since larger area will be brought under Irrigation - This project will be helpful for the drought prone upland areas of Adilabad district and improves the economic status and quality of life of the people.
(2.)	Financial	- The project is targeted to Develop Culturable Command Area (CCA) of 6677.00 Ha and Gross Command Area (GCA) of 10442.913 Ha. Expecting the incremental growth of Agricultural production resulting in improved economy of the region. - There will be substantial increase in the land prices thereby improving the economy of the region. - Improved agricultural production leads to establishment of the food processing units thereby improving the economy of the region.
(3.)	Environmental	- The project would result in a number of positive permanent impacts like availability of irrigation water, drinking water and rising of ground water table - Provision of drinking water made to 18 villages of command area as well for en routing villages which will definitely improve the health condition of the villagers in the project influence area

#### 34. CRZ Specific Details : Not Applicable

#### 35. Sector Specific Details For River Valley and Hydroelectric Projects

S. No.	Item	Details						
1.	Project Sub Sector	Irrigation Project						
2.	Name of the River	Penganga						
3.	<b>Whether Cumulative Impact Assessment and Carrying Capacity Study of River Basin is Carried Out?</b>	No						
4.	<b>Type of Project: (Construction of Dam/ Barrage/ Run of the River/ Lift Irrigation Scheme)</b>							
S. No.	Project Type	Dam Height (in meters)	Dam Length (in meters)	Total Submergence Area (in hectare)	Gross Command Area (GCA) (in hectare)	Irrigable Command Area (ICA) (in hectare)	Culturable Command Area (CCA) (in hectare)	Total Command Area (in hectare)

(1.)	Barrage	6	287.5	31.16	10442.913	6677	6677	6677	
5.	<b>Powerhouse Installed Capacity</b>				No				
	(a) Type of Powerhouse				Surface				
	(b) Capacity (in megawatts)				0				
	(c) No. of Tunnels				0				
	(d) No. of Units				0				
	(e) Bank of River				Right				
6.	<b>Generation of Electricity Annually.</b>				0				
	(a) Quantity of Generation of Electricity Annually (in giga watt hours)				0				
	(b) Water Availability at Various percentage								
	<b>S. No.</b>	<b>Percentage</b>	<b>Water availability (in cusecs)</b>	<b>Dependable year</b>	<b>Remarks</b>				
	(1.)	50 %	0	0	NA				
	(2.)	75 %	0	0	NA				
	(3.)	90 %	0	0	NA				
	(c) Machine Availability (in percent)				0				
	(d) Cost of Electricity Generation (in INR)				0				
	(e) Internal Rate of Return (in percent)				0				
	(f) Year of achievement of Internal Rate of Return				0				
7.	Catchment Area Treatment Plan				<a href="#">Copy of Catchment Plan</a>				
8.	<b>Muck Management Plan</b>								
	(a) Muck Management Plan				<a href="#">Copy of Muck Management Plan</a>				
	(b) Total Excavation Muck (in cubic meter)				1495000				
	(c) Utilized for Construction (in cubic meter)				274000				
	(d) No. of Muck Disposal sites				3				
	(e) Total Muck Disposal Area (in hectare)				25.3				
9.	<b>Fishery Development and Management Plan</b>								
	(a) Fishery Development and Management Plan				<a href="#">Copy of Fishery Development and Management Plan</a>				
	(b) No. of Fish Species				0				
	(c) Name of the umbrella Fish Species (Scientific Name)				NA				
10.	<b>Status of Environmental Flow</b>								
	<b>S. No.</b>	<b>Season</b>	<b>Average Inflow (in cumec)</b>	<b>Percent of Flow</b>					
	(1.)	Lean	0.89	0.19					
	(2.)	Monsoon	455.83	96.74					
	(3.)	Non-Lean Non-Monsoon	14.47	3.07					
11.	Free Flow Stretch (in km)				56.1799				
12.	<b>Approval of Central Water Commission</b>				No				
13.	<b>Approval of Central Electricity Authority</b>				No				
14.	<b>Details of Cofferdam (Upstream)</b>				Yes				
	(a) Quantity of the material (in cubic meter).				10000				
	(b) Length of the dam (in meter)				185				
	(c) Decommissioning Plan				<a href="#">Copy of Decommissioning Plan</a>				
15.	<b>Details of Cofferdam (Downstream)</b>				Yes				
	(a) Quantity of the material (in cubic meter).				18000				
	(b) Length of the dam (in meter)				290				
	(c) Decommissioning Plan				<a href="#">Copy of Decommissioning Plan</a>				

S. No.	Item	Details
36.	<b>Details of Court Cases:</b>	
	(a) Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up ?	Yes
	(b) Name of the Court	High Courts
	(c) Name of the Sub Court	Bombay
	(d) Case No.	105/2018
	(e) Orders/Directions of the court ,if any and its relevance with the proposed project	No orders/directions issued so far
	(f) Case Details	Counter has been filed and not come for hearing as
	(g) Uploaded Court Order	<a href="#">Copy of Court Order</a>
37.	<b>Details of Direction Issued under Environment (Protection) Act / Air (Prevention &amp; Control of Pollution) Act / Water (Prevention &amp; Control of Pollution) Act:</b>	
	(a) Whether any Direction issued under EPA Act/Air Act/Water Act ?	No
38.	<b>Details of EIA Consultant:</b>	
	(a) Have you hired Consultant for preparing document?	Yes
	(i) Accreditation No.	NABET/EIA/1518/RA 0061
	(ii) Name of the EIA Consultant	Aarvee Associates Architects Engineers & Consultan
	(iii) Address	8-2-5, Ravula Residency, Srinagar Colony, Hyderabad
	(iv) Mobile No.	9490623700
	(v) Landline No.	0402373763
	(vi) Email Id	aarvee@aarvee.net
	(vii) Category of Accreditation	A
	(viii) Sector of Accreditation	River Valley and Hydroelectric Projects
	(ix) Validity of Accreditation	16 Feb 2018

	(x)Uploaded Certificate of Accreditation certified by QCI/NABET	<a href="#">Copy of Certificate of Accreditation</a>
39.	<p><b>Documents to be Attached:</b></p> <p>(a)Uploaded Copy of EIA/EMP Report</p> <p>(b)Uploaded Copy of Risk Assessment Report</p> <p>(c)Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan</p> <p>(d)Uploaded Copy of Final Layout Plan</p> <p>(e)Uploaded Cover Letter</p> <p>(f)Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency</p> <p>(g)Uploaded Additional File</p> <p>(h)Uploaded Proposal Presentation (To be given in EAC meeting)</p>	<p><a href="#">Copy of EIA/EMP</a></p> <p><a href="#">Copy of EIA/EMP(Annexures)</a></p> <p><a href="#">Copy of EIA/EMP(Plans/Figures)</a></p> <p><a href="#">Copy of Risk Assessment</a></p> <p><a href="#">Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan</a></p> <p><a href="#">Copy of Final Layout Plan</a></p> <p><a href="#">Copy of Cover Letter</a></p> <p><a href="#">Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency</a></p> <p>NA</p> <p>NA</p>

**Essential Detail Sought:**

Sno.	EDS Letter	Remarks	Date of EDS
1.	NA	1. Baseline data of monsoon season to be incorporated in the EIA/EMP report. 2. Valid QCI-NABET certificate of the consultant for the period during which base line data was collected to be submitted.	12 Apr 2019
2.	NA	The correction have been made as per the instruction received	16 Apr 2019

**Additional Detail Sought:**

Sno.	ADS Letter	Remarks	Date of ADS
1.	<a href="#">ADS Reply Letter</a>	replies to ADS raised are attended and covering letter along with other required attachment are uploaded	29 Mar 2022
2.	NA	The EAC in its 27th meeting held on 23.09.2019 recommended the proposal for grant of Environmental clearance with the following additional conditions: i. From .kml file, it has been found that some forestland is involved in the state of Maharashtra. Therefore, Stage I Forest Clearance shall be submitted to the Ministry before the issuance of Environmental Clearance to the project. ii. As the Tippeshwar wildlife Sanctuary is located within 10 km away from the project boundary, NBWL clearance shall be obtained. iii. Necessary permission to be obtained for quarrying construction materials for the project as per the EIA Notification, 2006 and subsequent amendments thereof. iv. Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged. v. The project proponent shall comply with the provisions contained in this Ministry's OM No. 22-65/2017-IA.III dated 1st May, 2018 regarding Corporate Environment Responsibility (CER). Under CER activities, preference should be given to strengthen the basic amenities in the project affected villages like maintaining drinking water supply, providing health care facilities, etc. vi. Preference to be given to the local villagers as per the requirements and suitability,in the job/ other opportunities in the project, etc. vii. Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc. viii. Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. From the above, it is clear that PP had to submit the copy of Stage-I FC for the forest land involved in the project. The same is till awaited. The requisite document may be furnished at the earliest so as to process the matter in the Ministry.	10 Mar 2022
3.	NA	The EAC in its 27th meeting held on 23.09.2019 recommended the proposal for grant of Environmental clearance with the following additional conditions: i. From .kml file, it has been found that some forestland is involved in the state of Maharashtra. Therefore, Stage I Forest Clearance shall be submitted to the Ministry before the issuance of Environmental Clearance to the project. ii. As the Tippeshwar wildlife Sanctuary is located within 10 km away from the project boundary, NBWL clearance shall be obtained. iii. Necessary permission to be obtained for quarrying construction materials for the project as per the EIA Notification, 2006 and subsequent amendments thereof. iv. Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged. v. The project proponent shall comply with the provisions contained in this Ministry's OM No. 22-65/2017-IA.III dated 1st May, 2018 regarding Corporate Environment Responsibility (CER). Under CER activities, preference should be given to strengthen the basic amenities in the project affected villages like maintaining drinking water supply, providing health care facilities, etc. vi. Preference to be given to the local villagers as per the requirements and suitability,in the job/ other opportunities in the project, etc. vii. Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc. viii. Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. From the above, it is clear that PP had to submit the copy of Stage-I FC for the forest land involved in the project. The same is till awaited. The requisite document may be furnished at the earliest so as to process the matter in the Ministry.	10 Mar 2022
4.	NA	The EAC in its 27th meeting held on 23.09.2019 recommended the proposal for grant of Environmental clearance with the following additional conditions: i. From .kml file, it has been found that some forestland is involved in the state of Maharashtra. Therefore, Stage I Forest Clearance shall be submitted to the Ministry before the issuance of Environmental Clearance to the project. ii. As the Tippeshwar wildlife Sanctuary is located within 10 km away from the project boundary, NBWL clearance shall be obtained. iii. Necessary permission to be obtained for quarrying construction materials for the project as per the EIA Notification, 2006 and subsequent amendments thereof. iv. Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged. v. The project proponent shall comply with the provisions contained in this Ministry's OM No. 22-65/2017-IA.III dated 1st May, 2018 regarding Corporate Environment Responsibility (CER). Under CER activities, preference should be given to strengthen the basic amenities in the project affected villages like maintaining drinking water supply, providing health care facilities, etc. vi. Preference to be given to the local villagers as per the requirements and suitability,in the job/ other opportunities in the project, etc. vii. Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc. viii. Land acquired for the project shall be suitably compensated in accordance with the law of the land	10 Mar 2022

		with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. From the above, it is clear that PP had to submit the copy of Stage-I FC for the forest land involved in the project. The same is till awaited. The requisite document may be furnished at the earliest so as to process the matter in the Ministry.	
5.	<a href="#">ADS Reply Letter</a>	Respected Sir, I am here with submitting the additional details sought by Member Secretary in respect of Chennaka - Korata (Rudha) barrage on Penganga river - Interstate Irrigation Project, Adilabad District of Telangana State	20 Sep 2019
6.	NA	Proposal is listed in the 27th EAC meeting to be held on 23.09.2019 for reconsideration on the recommendations of the EAC and further deliberation on the PIL 105 of 2018 filed before the Hon'ble High Court of Bombay at Nagpur Bench challenging illegal construction activities carried out in Eco Sensitive Zone, forest land issue, NOC from the States. PP alongwith the consultant is required to attend the meeting on the scheduled date.	18 Sep 2019

### Undertaking

**I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.**

<b>Name of Applicant</b>	Kailaswar Bhagwanth Rao
<b>Designation</b>	Chief Engineer
<b>Name of Company (Applicant Name should not be given here)</b>	IRRIGATION DEPTT
<b>Address</b>	O/o The Chief Engineer, Projects, opp. Collectorate Complex, Adilabad

**MINUTES OF PUBLIC HEARING OF CHANNAKA –KORTA (RUDHA) BARRAGE ACROSS PENGANGA RIVER-INTERSTATE IRRIGATION PROJECT, VILLAGE CHANAKHA, TAL. KELAPUR, DIST. YAVATMAL PROPOSED BY EXECUTIVE ENGINEER, PENGANGA PROJECT DIVISION, YAVATMAL AND EXECUTIVE ENGINEER, PENGANGA PROJECT DIVISION, ADILABAD, GOVT OF TELANGANA BY VIDHARBHA IRRIGATION DEVELOPMENT CORPORATION, NAGPUR.**

**Date of Public Hearing** : 12/10/2018  
**Time** : 02.00 hrs  
**Venue** : Lokshradheya Abasaheb Deshmukh,  
 Parwekar Vidyalaya, Chanakha, Tq. Kelapur  
 Dist. Yavatmal

**Preamble:**

Executive Engineer, Lower Penganga Project Department, Yavatmal and Executive Engineer, Penganga Project Department, Adilabad, Government of Telangana by Vidharbha Irrigation Development Corporation, Nagpur has applied for Environmental Clearance to the Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi for proposed project of Chanakha-Korta Inter-State Project for irrigation purpose across the River Penganga at Village Chanakha, Taluka Kelapur District Yavatmal. The matter regarding same was discussed in 95<sup>th</sup> meeting of Expert Appraisal Committee (EAC) for River Valley and Hydroelectric Power Project (RV&HEP) Govt. of India meeting held on 11<sup>th</sup> & 12<sup>th</sup> June, 2018. The Terms of Reference (TOR) for the said project has been approved in the meeting dated 11<sup>th</sup> & 12<sup>th</sup> June, 2018 copy enclosed herewith as annexure-I. It has been mentioned in the said TOR that public hearing issues raised and commitments made by the project proponent on the same shall be included separately in EIA/EMP report.

Accordingly, project proponent has submitted an application to Maharashtra Pollution Control Board (MPCB) for conducting Public Hearing as per the provisions of EIA Notification -2006 and TOR issued by Govt. of India. In this connection, MPC Board decided to hold public hearing in respect of the said project on 12<sup>th</sup> October 2018 in consultation with District Collector, Yavatmal. Maharashtra Pollution Control Board has published public notices in Marathi newspapers namely "Deshonnati and Sakal" and English newspaper "The Hitvada" on dated 07/09/2018. The appeal was made to the concerned to submit objections, suggestions, complaints, comments, if any, in respect of the said project to concerned regulatory authority.



Copy of draft E.I.A. report along with executive summary in respect of the said project were made available in English/ Marathi in the following offices to apprise the public.

- 1) Environment Department, Government of Maharashtra, Mumbai.
- 2) Joint Director, Water Pollution, Maharashtra Pollution Control Board, Mumbai.
- 3) Regional and Sub-Regional Offices, Maharashtra Pollution Control Board, Chandrapur
- 4) Collector Office, Yavatmal
- 5) Zilla Parishad Yavatmal
- 6) District Industries Center, Yavatmal
- 7) Sub Divisional Office, Kelapur
- 8) Tahsil office, Kelapur Tal. Kelapur District Yavatmal.
- 9) Municipal Council Office, Pandharkawada, District Yavatmal.
- 10) Panchayat Samiti Office, Kelapur, District Yavatmal.
- 11) Nagar Panchayat Office, Zarijamani District Yavatmal.
- 12) Panchayat Samiti Office, Zarijamani District Yavatmal.
- 13) Gram Panchayat office, Chanakha, Rudha, Kodori, Pimpri (Bori), Pimpalkhunti, Bori (Patan), Dabha (Dorli)

All these authorities at Sr. No. 4 to 13 were requested to arrange wide publicity within their respective jurisdictions.

The venue for the said public hearing was decided at **Lokshradheya Abasaheb Deshmukh Parwekar Vidyalaya, Chanakha, Tal. Kelapur, Dist. Yavatmal**. The said venue was finalized considering easy accessibility to local peoples and close proximity to the proposed project.

A public hearing panel comprising of the following members was constituted by Maharashtra Pollution Control Board in accordance with the EIA Notification dated 14<sup>th</sup> September, 2006 and as amended thereto issued by Ministry of Environment and Forest, Govt. of India.

1. Mrs. Bhuwaneshwari S. - **Chairman**  
Assistant District Collector and  
Sub-Divisional Magistrate
2. Shri. Raju Vasave - **Member**  
Regional Officer, Chandrapur  
Maharashtra Pollution Control Board.

3. Shri. Pratap Jagtap -Convener  
Sub-Regional Officer, Chandrapur  
Maharashtra Pollution Control Board.

Shri. Raju Vasave, I/c. Regional Officer, M. P. C. Board, Chandrapur was unable to attend the Public Hearing. Leave of absence was granted to them by the Chairman of Public Hearing Panel. The written submissions received and attendance sheet of public hearing panel as well as the concerns participated for the said public hearing is attached as annexure-II & III respectively.

### **MINUTES OF PUBLIC HEARING:**

At the outset, on behalf of convener of the public hearing panel, Shri Pratap Jagtap, Sub-Regional Officer Chandrapur, MPCB welcomed all those present and commenced the public hearing. He apprised the people with the introductory information about the purpose of the public hearing and appealed them to come forward with suggestions, complaints, objections & comments, if any, about the environmental aspects of the proposed project. He thereafter requested Hon'ble Chairman to commence the hearing procedure.

Hon'ble Chairman briefed people about the concept and objective of Public Hearing. She made an appeal to participants & all to attend the public hearing peacefully and place their views regarding Environment aspect. She stated that videography of the said public hearing is being carried out by MPCB as per the procedure laid down in EIA Notification 2006. Chairman further stated that the presentation about the proposed projects will be given by the project proponent and then the questions/ objections shall be raised by participants. She made an appeal to participants to come forward with their name & address before raising any query/objections so that the name of the participant along with views will be included in the proceedings of meeting. Then Chairman requested project proponent to give the presentation of the projects along with its salient features.

After that Shri. Ghanshyam Tote, Sub Divisional Engineer, Yavatmal Irrigation Division, Yavatmal made a Power Point Presentation on the Environment aspects of the projects including salient features of EIA Report in Marathi as well as in English language. The project proponent elaborated the details of proposed project on following grounds;



- Project Description.
- Base Line Data with respect to Air, Water, Land, Noise, Ecology, Settlements, etc.
- Impact likely to occur due to the project on Air, Water, Noise, Hydrology, Settlements and Bio-diversity and forest.
- Mitigation measures and Environment management plan for the project during construction phase as well as operation.
- Other details as outlined in the EIA Report.

Thereafter, convener of Public Hearing announced that the forum is open for question answer. The summary of issues raised and reply submitted by project proponent is as below.

**STATEMENT OF ISSUES:**

**1) Mr. Vijay Keshavrao Chinchore, Principal, Resident of Chanakha:**

Hon'ble officials and guests were welcomed at the beginning of the public hearing. He presented the demands of residents of Chanakha in detail there.

Sr. No.	Issue Raised	Comments / made by Project Proponent/ MPCB
i.	Farmers from Nimdheli, Chanakha, should get water for irrigation purpose	Project Proponent Mr. Amol Wasulkar, Executive Engineer informed that the issue has been noted. He also informed that earlier some area was reserved for mining purpose, which is not covered in the project. Department will re-examine & accordingly obtain NOC from Mining Department and will try to include that area in the project. But for the same, approved resolution by Grampanchayat is required to be submitted to Division Office.
ii.	To shift the old pump house located at Chanakha to Nimdheli, a new place located about 1.5 km.	Project Proponent informed that, it is not necessary to shift the pump house at new location. By increasing the length of distribution

		network and by using pump, irrigation area can be increased.
iii.	Increase the length of protection wall from barrage to the Lord Ram Temple.	The Project Proponent informed that the issue has been noted and action should be taken accordingly.
iv.	Will the farmers of Chanakha & Nimdheli get water through open canals or closed pipes?	Project Proponent informed that, now as per the prevailing practice/guidelines, supply of water will be through closed pipelines network.
v.	The farmers are suffering from sanctuary damages and due to mining excavation activities farmers are not getting water for irrigation purpose. Hence, requested to remove such terms & conditions and nearby farmers & plot owners shall be given benefits.  Also the affected people due to floods occurred in the year 2006 shall be benefited.	Project Proponent informed that, the issue regarding compensation due to floods in the year 2006 is related with Rehabilitation Section of Revenue Department.
vi.	There shall not be any restrictions for fishing activity for Bhoi Community of Chanakha.	Project Proponent informed that, no conditions have been imposed for fishing activity and they can continue the fishing activities.
vii.	The enquiry shall be carried out regarding the damages due to flood (such as washed away pumps, wires, pipelines, etc.) and compensation shall be given to the farmers of Chanakha Village.	Project Proponent informed that, the issue of compensation due to flood is dealt by Rehabilitation Section of Revenue Department.
viii.	The damages caused due to blasting activity during construction of dam in Chanakha Village shall be compensated.	Project Proponent informed that, due to blasting activity, if there are any damages then they will be compensated after following the due procedure laid down by the Government from time-to-time. For the same, affected people shall

		apply individually for compensation to Irrigation Department of Govt. of Maharashtra or Govt. of Telangana.
ix.	The beautification of Ram Temple, Mother Temple and Mahalaxmi Temple in Chanakha shall be carried out	Project Proponent informed that, proposal of beautification of temples is already included in the Project and will be carried out accordingly.

2) Shri Narsingh Rao Ramalu Kusanilwar, Resident of Rudha Village:-

Sr. No.	Issue Raised	Comments/Commitments made by Project Proponent
i.	The existing large Nalla which flows through Khairi, Dogra, Vidarbha forest and meets to the River. Due to this Nalla during rainy season heavy floods occurs and near about 200 to 250 ha area of this village is affected. The same situation occurred this year also due to which there is a heavy damages of agricultural fields. Requested to carry out survey.	Project Proponent informed that, the existing nalla is downstream of the barrage and there is no any adverse impact of this nalla to the barrage. During the flood situation nalla flood water cannot enter into river & its backwater causes stagnation. The issue of compensation due to flood is dealt by Rehabilitation Section of Revenue Department.
ii.	Major flood in the year 2006, caused huge damages. If the construction of protection wall is proposed, the same shall be constructed upto Nalla by letting out intermediate outlets. The Protective wall will solve the problems of both the Villages and almost 500 Hectares of land will be covered by perennial water supply.	Project Proponent informed that, the issue was already discussed in the previous meeting with Gram Panchayat Chanakha and at that time it was demanded that the protection wall shall be constructed from barrage to temple.  Project Proponent also informed that, if the construction of protection wall is extended then it will require to construct the same on both sides of the river. Hence,



		it was decided at that time as per Gram Sabha decision to construct the protection wall upto barrage only.
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**3) Shri Nitin Sudam Barahate, Resident of – Chanakha:**

Sr. No.	Issue Raised	Comments/Commitments made by Project Proponent
i.	Protection wall of our village was stolen. The same thing was also mentioned in the book "Uttam Yashachi Zal" written by Shri. Shivajirao Moghe. However, in the RTI reply received from Penganga Project Officer it was mentioned that their department has not constructed protection wall.	Project Proponent informed that, regarding stolen wall submit all the documents available with you to the Department. Department will examine and will take appropriate action.
ii.	There are so many problems in our village. Gram Panchayat Chanakha has passed a resolution regarding the same on 16/04/2015 which shall be followed.	
iii.	The Tipeswar Sanctuary is about 1.0 km away from our village. However, in presentation, it is shown about 10.0 kms. This may please be rectified. We are facing so many problems from wild animals, the animals destroy our crops. Because of barrage, this problem will increase.	
iv.	If the protection wall is constructed in front the big dam and if canal is passed through the villages Sukali, KopaMandavi, Sunna, Tembhi then approximately 2500 area of land will come under irrigation which will improve the livelihood of people in the area.  Will the members from the project affected families get Certificates of PAP?	Project Proponent informed that, for the purpose of irrigation, water will be supplied through underground pipeline network as per Government's Rules.  Project Proponent also informed that, the area of Sunna Village does not comes under the command area of this project.



	The resolution passed in Gram Sabha regarding construction of canal behind temple shall be implemented.	And the same will come under the command area of Lower Penganga Project and at present this project is not on priority of Govt. of Maharashtra.  Earlier this project was also a part of Lower Penganga Project due to which it would have taken a long period to complete. Hence, it was decided to exclude the barrage from Lower Penganga Project in order to complete it as early as possible as per Inter-State agreement.
v.	Our village should be adopted by Telangana Govt. and give jobs to project affected families.	

**4) Shri Sanjay Vitthalrao Siratawar, Resident of Chanakha:**

Sr. No.	Issue Raised	Comments/Commitments made by Project Proponent
i.	There are 10-12 farmer's land near project site. The pumps & pipeline of these farmers have washed away during rainy season due to construction activity of the barrage. And now question arises about cultivation as we cannot install our pumps properly.	Project Proponent informed that, till date construction work of barrage is not commissioned and no storage is made.
ii.	In summer season, the Govt. department officials removed out Motor Pumps & pipelines. Our life depends upon this water. Therefore we should be allowed to lift the water.	Project Proponent informed that, the farmers can lift the water from the river and officials from Maharashtra Government or Telangana Government will not interfere in it.
iii.	Compensation shall be given for the damages cause due to floods.	Project Proponent informed that, the issue of compensation due to



		flood is dealt by Rehabilitation Section of Revenue Department.
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**5) Mr. Nagareddy Totawar, Ex. Sarapanch, Khairi :**

Sr. No.	Issue	Comments/Commitments made by Project Proponent
i.	My village Khairi is adjacent to the project, but same is excluded from the project. Our village is also facing the water scarcity problems. Therefore water should also be provided to our village.	Project Proponent informed that, the area of village Khairi is not covered under the command area of this project. The issue will be examined. Also as per interstate agreement, 20 % water will get to Maharashtra. Accordingly, command area is finalized.

**6) Smt. Maya Anandrao Barahate, Resident of, Chanakha;**

Sr. No.	Comments
i.	The development of our village should be done before the project and the said development shall be extended from Chanakha up to village Arali. Our village does not have toilet facility. Also compensation shall be given for the damages caused due to the flood.

**7) Mr. Amol Shriram Nullerwar Resident of Chanakha:**

Sr. No.	Issue Raised	Comments/Commitments made by Project Proponent
i.	The 20-25 homes situated on the bank of river shall be rehabilitated. Without rehabilitation we will not allowed to construct the barrage and make protest by the fasting.	Project Proponent informed that, the high flood level of Penganga River is 217.0 M. The height of proposed protection wall is 218.10 M. As per study / survey, at this level nobody will affect.



		Hence question of rehabilitation will not arise.
ii.	In the year of 2006 floods, 19 houses were under submergence and my house is also affected, Government agency has not taken cognizance.	Project Proponent informed that, the high flood level in 2006 was 217 M, but we are constructing protection wall. 1.10 Meter above HFL i.e. 218.10 M. Hence such situation will not arise.
iii.	Because of blasting activity, we are facing the problems.	Project Proponent informed that, for the construction of protection wall, there is no need of blasting.

**8) Mr. Vicky Deshattiwar Proper Chanakha, Resident-Pandharkawda;**

Sr. No.	Objection	Comments/Commitments made by Project Proponent
i.	The notice regarding the public hearing was not displayed in the villages	Pratap Jagtap, Conveyor of Public Hearing Panel informed that, as per EIA Notification dated 14/09/2006, Maharashtra Pollution Control Board has published public notices in Marathi newspapers namely "Deshonnati" and "Sakal" and English newspaper "The Hitvada" 30 days before the Public Hearing i.e. on dated 07/09/2018 mentioning about date, time & venue of Public hearing. Also the copies of EIA Report & Executive Summary in Marathi & English were made available at Zilla Parishad, yavatmal, Tahsil Office, Sub-Division Office, Panchayat Samiti Office, Kelapur, Municipal Council Office, Pandharkawada, Nagar



		Panchayat Office, Panchayat Samiti Office, Zarijamni and concerned Grampanchayats of the project.
ii.	As per the Grampanchayat Act, 100 peoples quorum is required to take the decision on proposal. The quorum is not followed here.	
iii.	Why you are deciding the rate of our land which goes under the submergence of this project?	
iv.	Why our water is being taken away by the Government of Telangana?	The project proponent informed that till the construction work of barrage is not commissioned. As per the interstate agreement 20% water will get to Maharashtra State and 80% will get to Telangana state.
v.	Nobody has understood anything about the presentation made during public hearing. Even 10% of the village peoples don't aware about this project.	Project proponent informed that approval of distribution network is at final stage, after getting all approvals command area notification will be published. Study will be carried out to cover all the area of Chanaka village. Right now work of barrage is carried out by Telangana Government in their area.
vi.	Peoples are not acknowledged about merits and demerits of the said project.	Project proponent informed that we are discussing here the issues of merits and demerits of the said project.
vii.	When the Lower Penganga project is going to be done.	Project proponent informed that Lower Penganga project will be completed in future. Chanakha project is not a part of Lower Penganga project.

viii.	How many proposed barrages are on the Penganga river? What is distance between subsequent barrages?	Project proponent informed that the information of the distance between subsequent barrages is not available here. But there are total five proposed barrages on Penganga river that is Chanaka – Korta, Digras; Pimparad-Parsoda, Bhimkund, Tejapur.
ix.	Why the agreement in between Government of Telangana and Maharashtra has not been executed for 50-50% distribution of water of this project. Also the videography of the public hearing shall be shown to Chief Minister and send it to Mantralaya.	Project proponent informed that as per interstate agreement Maharashtra State will get 20% water and Telangana will get 80% water.

9) Mr. Pentanna Gangareddy Nagulwar, Resident of Ghubadi;

Sr. No.	Issue Raised	Comments/Commitments made by Project Proponent
i.	He said that the laborers at construction site are from Rajasthan and Madhya Pradesh. Those people are getting job at site. But people from Maharashtra, Telangana are not employed here. We should be given employment opportunities.	The project proponent informed that priority will be given to the local residence.

10) Mr. Mallareddy Shekhanna Panajwar, Resident of Chanakha;

Sr. No.	Suggestion
i.	The villagers and the other people should now be satisfied with the question asked and the barrage should be completed as early as possible.

## 11) Mr. Ramrao Mukundrao Madpalliwar, Resident of Chanakha;

Sr. No.	Request	Comments/Commitments made by Project Proponent
i.	Due to the flooding of this year entire submergence of land on the bank of river. The early construction of protection wall will save about 150 to 200 acres land from submergences. If the work of construction of protection wall towards Chanaka – Korta site will completed at the earliest there will be no damages to our crop.	The project proponent informed that the protection wall will be constructed in this season to avoid damages due to flood.
ii.	The height of the wall from the project has increased just half a kilometer. And the work is stopped, resulting submergence of our land and damage thereof.	The project proponent informed that after storage of water, again survey will be carried out at 213 M. After that if anybody is affected will get compensation as per rule.
iii.	After completing the protective wall, make survey of the farmers affected due to back water as soon as possible.	
iv.	The work of Road would had been completed before 2 years, this should be done as early as possible?	The project proponent informed that till the work of barrage in Maharashtra has not commissioned. Work of construction of protection wall and road will be started simultaneously and will complete during this year.

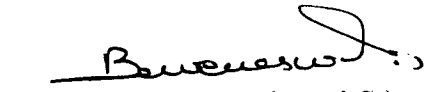


The Convener and Chairman of the Public Hearing called upon the people present if there are any other question /issues, the same may be asked. However, nobody came with any question, announced that copy of the proceedings and CD of the public hearing will be made available in due course of time in MPCB office at Regional Office, Maharashtra Pollution Control Board, First Floor, Udyog Bhavan, Opposite Bus-Stand, Railway Station Road, Chandrapur.

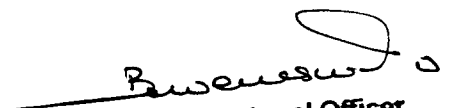
The Chairman of the Committee while concluding the proceedings, summarized various points raised and declared that public hearing is ended, and concluded the public hearing with vote of thanks.



(Pratap Jagtap)  
Sub Regional Officer,  
MPCB, Chandrapur &  
Convener, Public Hearing  
Panel



(Mrs. Bhuwaneshwari S.)  
~~Additional District~~ <sup>Assistant</sup> Collector  
and Sub-Divisional  
Magistrate, ~~Yavatmal~~ <sup>Kelapur</sup> &  
Chairman,  
Public Hearing Panel



Sub Divisional Officer,  
Kelapur &  
Chairman,  
Public Hearing Panel

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

To,

The Chief Engineer  
IRRIGATION DEPTT

O/o. The Chief Engineer, Projects, Opp. Collectorate Office Complex,  
Adilabad,,Adilabad,Telangana-504001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the Ministry vide proposal number  
IA/TG/RIV/55126/2016 dated 16 Apr 2019. The particulars of the environmental  
clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. <b>EC Identification No.</b>                       | <b>EC23A003TG146421</b>  |
| 2. <b>File No.</b>                                    | F. No. J-12011/17/2016-IA-1 (R)  |
| 3. <b>Project Type</b>                                | New  |
| 4. <b>Category</b>                                    | A  |
| 5. <b>Project/Activity including<br/>Schedule No.</b> | 1(c) River Valley projects   |
| 6. <b>Name of Project</b>                             | Channaka-Korata (Rudha) barrage on<br>Penganga river -Interstate Irrigation<br>Project, Adilabad District of Telangana |
| 7. <b>Name of Company/Organization</b>                | IRRIGATION DEPTT   |
| 8. <b>Location of Project</b>                         | Telangana  |
| 9. <b>TOR Date</b>                                    | 05 Sep 2016  |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 13/01/2023

(e-signed)  
Yogendra Pal Singh  
Scientist E  
IA - (River Valley and Hydroelectric  
Projects sector)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**  
(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environment Single-Window Hub)



**F. No. J-12011/17/2016-IA.I (R)**  
**Government of India**  
**Ministry of Environment, Forest & Climate Change**  
**(Impact Assessment Division)**

Indira Paryavaran Bhawan  
 2<sup>nd</sup> Floor, Vayu Wing  
 Aliganj, Jor Bagh Road  
 New Delhi – 110 003

**Dated: 13<sup>th</sup> January, 2023**

To,

**The Chief Engineer,**  
 M/s Irrigation & CAD Department,  
 Government of Telangana  
 Opp: Zilla Praja Parishad,  
 Adilabad – 504 001

**Sub: Channaka-Korata (Rudha) barrage on Penganga River-Interstate Irrigation Project, District Adilabad, Telangana by M/s Irrigation & CAD Department, Government of Telangana - Environmental Clearance – reg.**

Sir,

This has reference to your online Proposal No. No. IA/TG/RIV/55126/2016 dated 16<sup>th</sup> April, 2019 submitted to the Ministry for Environmental Clearance to the project cited in the subject.

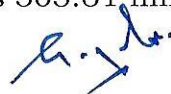
2. The Ministry of Environment, Forest and Climate Change has considered the application. It is noted that the proposal is for grant of Environmental Clearance to the project for Channaka-Korata (Rudha) barrage on Penganga River-Interstate Irrigation Project (6677.00 Ha CCA), District Adilabad, Telangana by M/s Irrigation & CAD Department, Government of Telangana.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for River Valley & Hydro-electric Projects in its 24<sup>th</sup> and 27<sup>th</sup> meetings held on 27<sup>th</sup> May, 2019 and 23<sup>rd</sup> September, 2019, respectively. The proposal was further considered by the EAC in its 28<sup>th</sup> meeting of the re-constituted EAC held on 31<sup>st</sup> May, 2022. The comments and observations of EAC on the project may be seen in the Minutes of the meeting which are available on the web-site of this Ministry.

4. The Terms of Reference was accorded by MoEF&CC on 5<sup>th</sup> September, 2016 to Channaka-Korata (Rudha) barrage on Penganga River - Interstate Irrigation Project, Adilabad district of Telangana by Irrigation & CAD department, Government of Telangana.

5. The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- (i) In the Interstate Board (ISB) meeting held at Mumbai on 23<sup>rd</sup> August, 2016, both Telangana and Maharashtra states have signed the interstate agreement of Channaka-Korata barrage and in that meeting construction of Channaka-Korata barrage by Telangana state has been signed. The annual gross yield is 321.96 million m<sup>3</sup> (11.37 TMC) at 75% dependability and the net annual flow at the barrage is 303.61 million m<sup>3</sup> (10.71 TMC). As per the



- agreement, 42.48 MCM (1.5 TMC) of water will be shared between Telangana and Maharashtra states in the ratio of 80:20 i.e., 33.98 MCM (1.2 TMC) and 8.5 MCM (0.3 TMC), respectively.
- (ii) It is a joint project between the States of Maharashtra and Telangana on River Penganga and is independent of the joint Lower Penganga Project, which envisages construction of a barrage across River Penganga on the downstream of Lower Penganga Project to irrigate an area of 6,677.00 ha (5,463.00 ha in Telangana and 1,214.00 ha in Maharashtra). Command area lies in 14 villages of three mandals viz., Tamsi, Adilabad and Jainad in Adilabad district of Telangana state and 9 villages in Kelapur tehsil of Yavatmal district of Maharashtra state.
- (iii) The Gross Command Area of the project is 10,442.913 ha.
- (iv) Overall land requirement for the project is 228.08 Ha which comprises of 181.26 Ha from Telangana region and 46.82 Ha (0.5 Ha forest Land) from Maharashtra region.
- (v) Total submergence area is about 31.16 acres in Telangana state. A total of 23 villages consisting of 283 persons are likely to be affected due to this project. The Government of Telangana has already acquired this private land with an R&R budget of Rs. 17.8 Crores.
- (vi) The total cost of the project is about Rs. 399.16 Crores and is proposed to complete the construction work in 2 years.
- (vii) The major components of project are Barrage, Reservoir, Pump House, Pressure mains, Approach bund and Canal network. A Broad crested type Barrage is designed with a length of 342.00 m having 23 Gates. With 3.36 km long main canal (Distributaries for a tentative length of 30 km) in Telangana state on right bank of the river and in Maharashtra state with Piped Distribution network on left bank of the river. The Pump House is located at upstream of barrage near Hathighat village, to lift 4.50 cumecs of water from Barrage. An approach channel 120 m long connects the fore bay of the pump house to the riverbed level. Vertical Turbine pumps (4 Nos.) of 1.92 MW each are proposed to lift the water through MS pressure mains.
- (viii) The power required for lifting the water will be 7.68 MW.
- (ix) The Salient features of the proposed Channaka-Korata barrage Project for Telangana is as under: -

<b>HEAD WORKS/BARRAGE</b>		
<b>A</b>	<b>Location</b>	
	District	Adilabad
	Mandal	Tamsi
	Village	Korata
<b>B</b>	<b>Watershed</b>	
	River	Penganga
	Free catchment area	1,33,812.00 ha
<b>C</b>	<b>Barrage</b>	
	Type	Barrage with vertical lift gates
	Total Length	342 m
	Maximum height	10 m
	(a) above FRL and (b)above MWL	+213.000 m, +218.10 m
<b>D</b>	<b>Reservoir</b>	
	FRL	+213.00 m
	MWL	+218.10 m
	Dead storage level	+203.00 m

	Lowest River Bed Level	+201.645 m
<b>E</b>	<b>Submergence</b>	
	Area under submergence	31.16 acres
	Only Private land (Total)	31.16 acres
<b>F</b>	<b>Pump House</b>	
	Location	U/S of barrage at Hathighat village
	Peak demand	4.47 cumecs
	No of vertical turbines	4 nos. of 1.92 MW each
	Total Capacity of the pumps	4.5 cumecs
	Power required	7.68 MW
<b>G</b>	<b>Command area/Canal Distribution</b>	
	Command Area	6677.00 ha (CCA) 10,442.913 ha (GCA)
	Water Requirement	4.50 cumecs
	Designed for water	4.53 cumecs
	Length	3,360 m
<b>H</b>	<b>Drinking Water</b>	
	Water allotted for drinking	1.15 MCM
	Villages benefitted	23 Nos.
<b>I</b>	Cost of the Project	Rs. 399.16 Crores
	Cost of the EMP	Rs. 21.15 Crores

- (x) The Baseline data has been collected during Monsoon, Post-monsoon and Pre-Monsoon i.e. from September, 2016 to August, 2017. M/s Vision Labs, Hyderabad an accredited consultant by NABL has been engaged for the same. The environmental attributes covered for the study include ambient air quality, ground and surface water quality, noise levels, land environment including soil quality, land-use pattern, forest cover, biological environment, socio-economic and health status of the population, demography and quality of life. The primary and secondary data of the stated parameters have also been collected and included in the EIA report.
- (xi) Public Hearing (PH) has been conducted at Zilla Parishad High School, Pippalkoti village Tamsi Mandal, Adilabad District of Telangana on 24<sup>th</sup> May, 2018 Chaired by the Joint Collector & Addl. District Magistrate, Adilabad. Similarly, PH was held Lokshradeya Abasaheb Deshmukh Parawekar Vidyalaya, Channaka, Taluk Kelapur, Yavatmal District, Maharashtra on 12<sup>th</sup> October, 2018 Chaired by Assistant Collector & Sub-divisional Magistrate, Yavatmal. Both the PHs were held as per the provisions of the EIA Notification, 2006. All the issues raised during the public hearing have been incorporated in the EIA/EMP report. The main issues raised during the public hearing are construction of roads, implementing environmental safeguards to mitigate air, water and noise pollution, jobs for local people and fair compensation for land losers. Local people supported the project for implementation because many farmers committed suicides and therefore, irrigation facilities created by this projects will certainly reduce this agrarian distress to some extent in the district.
- (xii) Overall land requirement for the project is 228.08 Ha which comprises of 181.26 Ha from Telangana region and 46.82 Ha (0.5 Ha forest Land) from Maharashtra region. The land requirement is for the construction of Barrage, Canal and Pressure Mains, Pumphouse and Delivery lines. Total submergence area is about 31.16 Acres in Telangana state. A total of 23

villages consisting of 283 persons are likely to be affected due to this project. The Government of Telangana has already acquired this private land with an estimated R&R budget of Rs. 17.8 Crores. The total cost of the project is about Rs. 399.16 Crores and is proposed to complete the construction work in 2 years.

- (xiii) Standing Committee of National Board for Wildlife recommended the proposal for wild life clearance in the 65<sup>th</sup> meeting held on 24<sup>th</sup> September, 2021 and the same has been accorded by the Wildlife division, MoEF&CC vide letter no 6-91/2021 WL dated 22<sup>nd</sup> October, 2021.

6. The sectoral Expert Appraisal Committee in its 28<sup>th</sup> meeting held on 31<sup>st</sup> May, 2022 considered the proposal through Video conferencing on the information submitted and as presented recommended the proposal for Environmental Clearance to Channaka-Korata (Rudha) Barrage for construction of common components of Barrage and canal works in Telangana State. Environmental Clearance to canal work of Maharashtra portion of the project may be considered after submission of necessary forest clearance.

7. Based on recommendation of EAC, Ministry, hereby accords approval for grant of Environmental Clearance to the project for construction of common components of Barrage and canal works in Telangana State by M/s Irrigation & CAD Department, Government of Telangana, under the provisions of EIA Notification, 2006 and subsequent amendments/circulars thereto subject to the compliance of the following additional terms & conditions/ specific conditions for environmental safeguards:

- i. Necessary clearances/permissions shall be obtained before start of construction of the project in Maharashtra region.
- ii. Cost of implementation of Environmental Management Plan & Catchment Area Treatment Plan for whole project shall be borne by the State of Telangana.
- iii. The Environmental Management Plan (EMP) shall be strictly adhered to as submitted in the EIA/EMP report. The budgetary provisions for implementation of EMP, shall be fully utilized and not to be diverted to any other purpose. In case of revision of the project cost or due to price level change, the cost of EMP shall also be updated proportionately.
- iv. After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment. The study shall be undertaken by an independent agency.
- v. Necessary control measures such as water sprinkling arrangements, and construction of paved roads leading to muck disposal sites etc. shall be taken up on priority to arrest fugitive dust at all the construction sites.
- vi. Stabilization of muck disposal sites using biological and engineering measures shall be taken up immediately to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area. Report of the same to be submitted to Ministry and its Regional office.
- vii. The minimum Environmental flow for the project shall be maintained as per the direction given by the Hon'ble NGT vide its Order dated 09.08.2017 in the matter of Pushp Saini Versus Ministry of Environment, Forest & Climate Change.
- viii. The Multi-Disciplinary Committee needs to be reconstituted and the meeting needs to be held at regular interval.
- ix. PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environmental management

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shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis.

- x. Necessary permission to be obtained for quarrying construction materials for the project as per the EIA Notification, 2006 and subsequent amendments thereof.
- xi. Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics may be discouraged.
- xii. Preference to be given to the local villagers as per the requirements and suitability, in the job/ other opportunities in the project, etc.
- xiii. Measures to be taken to develop skills of the local villagers particularly with respect to the trades related to construction works such as electrician, welder, fitter, etc
- xiv. Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.
- xv. Terms and conditions of the MoU signed between state of Telangana and Maharashtra regarding implementation of the Channaka-Korata (Rudha) Barrage project shall be adhered with.
- xvi. Environmental Clearance to canal work of Maharashtra portion of the project shall be considered after submission of necessary forest clearance.

**General Condition:**

- i. The EC granted to the project is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/ construe to approvals/ consent/ permissions, etc. required to be obtained under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project.
- ii. The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-I species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.
- iii. No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iv. The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- v. The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented.
- vi. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.

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- vii. A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- viii. The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- ix. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- x. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- xi. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- xii. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- xiii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- xiv. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

7. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal

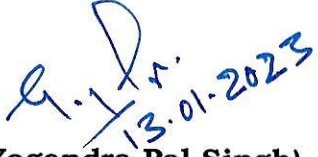


of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

10. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

11. This issues with the approval of the competent authority.

  
 (Yogendra Pal Singh)  
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 Email: [yogendra78@nic.in](mailto:yogendra78@nic.in)

**Copy to: -**

1. The Secretary, Ministry of Water Resources, RD & GR, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110 003.
2. The Principal Secretary, Environment, Forests, Science and Technology Department, Telangana Government Secretariat, Room No. 327A, D-Block, 2<sup>nd</sup> Floor, Khairatabad, Hyderabad (Telangana)
3. Deputy Director General of Forests (C), Integrated Regional Office, Hyderabad 3<sup>rd</sup> Floor, Room No. 309, Aranya Bhawan, Opp. RBI, Safiabab – 500 004, Hyderabad, Telangana
4. The Member Secretary, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
5. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad – 500 018.
6. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor bagh Road, New Delhi
7. District Collector, Adilabad (Telangana)
8. Guard File/Record File/Monitoring File/Website of MoEF&CC

  
 (Yogendra Pal Singh)  
 Scientist 'E'

Signature Not Verified

Digitally signed by Yogendra Pal Singh  
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